COMMITTEES

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1984-85 (A REVIEW Asodigath HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH

June, 1985

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#### PREFACE

The Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1984-85.

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1. Public Accounts Committee.

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- 2. Committee on Public Undertakings.
- 3. Committee on Estimates.
- 4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

5. Committee on Government Assurances.

6. Committee on Subordinate Legislation.

7. Committee of Privileges.

8. Business Advisory Committee.

9. House Committee.

10. Library Committee.

11. Committee on Petitions.

12. Rules Committee.

CHANDIGARH : The 7th June, 1985. G.L. BATRA Secretary.

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## PUBLIC ACCOUNTS COMMITTEE

1. The Committee consisted of nine members of the Haryana Vidhan Sabha who were elected on the 23rd March, 1984, by the Sabha from amongst its members according to the principle of proportional representation by means of single transferable vote. Seth 7 Ram Dass Dhamija, M.L.A., the member of the Committee was appointed by the Speaker to be the Chairman of the Committee on the '29th April, 1984.

Sr. No.	Name of Members	~		ber of mee uttended	tings
1.	Seth Ram Dass Dhamija	-	<u> </u>	58	
2.	Shri Banarsi Dass Balmiki			45	
3	Dr. Bhim Singh Dahiya			53 5	
4.	Shri Fateh Chand Vij		· •••	56	
<sup>-</sup> ⁻5.	Shri Lachhman Singh Kamboj			55 55	
*6.	Shri Lila Krishan			24	
7.	Shri Om Parkash Mahajan	•		58	
**8.	Shri Roshan Lal Tewari			18 -	
9.	Ch. Shakrulla Khan			32	£

Reports/Accounts Examined

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3. The Committee examined the Report of the Comptroller and Auditor General of, India for the year 1979-80 (Civil and Revenue -Receipts).

Note \*Election of Shrl Lila Krishan declared void by the Punjab and Haryana High Court: -However, vide their order dated 28-8-1984, the said High Court stayed the operation of their Judgement for a period of two months to enable Shri Lila Krishan to challenge the judgement in appeal. The Supreme Court further stayed the operation of the said judgement vide their order dated 12-11-1984, on the condition that Shri Lila Krishan would be entitled to attend the Assembly and sign the register for the minimum, number of days so as to keep his seat intact but he would not vote or take part in the proceedings of the Assembly or draw any remuneration.

\*\*Resigned from the membership of the Committee w.e.f. 14-9-1984 on his appointment as Chief Parliamentary Secretary.

Meetings held and Business transacted

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4. The dates of meetings, the number of members present and business transacted at each meeting are given below :---

Sr. No.	Date of meeting	Number of members present	Business transacted
_ 1	2	3	- 4
1;	8th May, 1984	6	1. The Secretary Haryana Vidhan Sabha and the Accountant General, Haryana explained the scope and functions of the Committee to the members.
	4 <b>-</b> -	· · ·	2. The Committee framed/approved the questionnaire on the Report of the Com- ptroller and Auditor General of India for year 1980-81 (Civil) relating to the follow- ing departments :
			1. Public Health;
		Б. –	2. Lotteries Department;
	,	з. —	3. Food and Supplies;
•	<i>.</i> .		4. Printing and Stationery;
•	-	<b>`</b>	5. Welfare of Scheduled Castes ; and
			6. Buildings and Roads.
2, .	14th May, 1984	5	1. Discussion with the Chief Secretary to Govt. Haryana and Commissioner and Secretary to Govt. Haryana Finance Department in connection with the late receipt of replies to the questionnaires of the Committee from various departments.
	• •		2. The Committee framed/approved questionnaires in respect of the irregularities appearing in the Audit Report (Revenue Receipts) for the year 1979-80 relating to Excise and Taxation Department
3.	22nd May, 1984	7	1. Oral examination of representative of Medical and Health Department in respect of paragraphs : 3.11.1, 3.11.2, 3.11-3, 3.11.4, 3.11.5, 3.11.6, 3.12.1, 3.12.2, 5.4, 5.5, 7.6, 7.7, 7.2, 8.1 and 8.2 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).
•	·		2. The Committee framed/approved questionnaire on the Report of the Com- ptroller and Auditor General of India for the year 1980-81 (Civil) relating to the following Departments:
	•		<ol> <li>Agriculture;</li> <li>Animal Husbandry; and</li> <li>Irrigation.</li> </ol>

-	* _	. 1	3
	1 2	3	4
	4. 28th May, 1984	5	1. Oral examination of the represen- tative of Public Health Department
ł	`.``	Ϋ́Υ	in respect of paragraphs : 7.10 and 8.1 of the Report of the Comptro- ller and Auditor General of India for the year 1979-80 (Civil).
٤. ۲	, , -		2. Oral examination of the represen- tative of Industries Department in res- pect of paragraph : 7.13 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).
а Э.	• • • • • •	л • г	3. The Committee framed/approved questionnaire on the Report of the Comptroller and Audiotr General of India for the year 1979-80 (Revenue Receipts) relating to the following Department :
×.	м м. .ч	Y	, 1. Irrigation;
	•		2. Revenue;
		<b>*</b>	3. P.W.D. (B&R)
			4. Excise and Taxation;
2,-			5. Cooperation ;
Y			6. Transport; and
			7. Industries.
s.	- " - * * - * - * - * - * - * - * -		<ul> <li>4. The Committee also framed/ approved the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1980-81</li> <li>(Civil), relating to the following Departments:</li> </ul>
			1. Social Welfare;
-		*	2. Cooperation; and
<i></i>			3. Medical and Health-
<b>#</b> .	5, 29th May, 1984	of. ph of	1. Oral examination of the representative Irrigation Department in respect of paragra- s: 4.1,4.1.0, 4.1.2, 4.1.3, & 4.2 of the Report the Comptroller and Auditor General of dia for the year 1979-80 (Civil).
	× • •	a : Sit fi cm of po th Ro Ro G	2. The Committee decided to undertake study tour of Beas Sutlui Link Project at apper, Sunder Nagar, Pandoh and other aces connected there with and to hold eetings at Manali with the representative the Irrigation Department in respect of ints raised in the paragraphs relating to a aforesaid department as mentioned in the eport of the Comptroller and Auditor eneral of India for the year 1979-80 (Civil), th effect from 18th to 22nd June, 1984,

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<ul> <li>1. Oral examination of the representative of Food and Supplies Department in respect of paragraph. 6.32 of the Report of the Comptroller and Auditor General of India The Year 1980-81 (Civil).</li> <li>2. The Committee decided to postponentis on-the-spot study tour of the Beas Sublu Link project and holding of meeting at Manali from 18th to 22nd June, 1984 in view of the Engineers of Irrigation Deptt being carried out on the Bhakra canal due to breach occurred therein.</li> <li>3. Oral examination of the representative of Lotteries Department in respect of paragraph. 6.31 of the Report of the Second View of the Engineers of India for the year 1980-81 (Civil).</li> <li>7. 12th June, 1954 - 6 1. Oral examination of the representative of Proble Health Department in respect of paragraph. 16.31 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>8. 18th June, 1984 7 1. Oral examination of the representative of Argiculture Department in respect of paragraph. 2.5, of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>8. 18th June, 1984 7 1. Oral examination of the representative of Argiculture Department in respect of paragraph. 7.1, of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>9. 19th June, 1984 7 1. Oral examination of the representative of Industrial Training in respect of paragraph. 7.1, of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>9. 19th June, 1984 7 1. Oral examination of the representative of Industrial Training in respect of paragraphs. 7.1, 5, 7.16, 7.17, 6, 7.17, 7.11, 7.16, 7.16, 7.17, 7.10, 7.</li></ul>	· · · · · · · · · · · · · · · · · · ·		· · ·	
<ul> <li>of Food and Supplies Department in respect of paragraph. 6.3.2 of the Report of the Comptroller and Auditor General of India to the year for 1980-81 (Civil).</li> <li>2. The Committee decided to postponentis on-the-spot study tour of the Beas Subuliant project and holding of meeting as Manali from 18th to 22nd June, 1984 in view of the Engineers of Irrigation Deptities of Lorigation Deptities of Lorigation Deptities of Lorigation Deptities of Comparison Deptities and Auditor General of India for the year arabit. 3.6 of the Report of the Engineers of Lorigation Deptities and Auditor General of India for the year 1980-81 (Civil).</li> <li>7. 12th June, 1984 - 6 <ol> <li>Cral examination of the representative of Printing and Stationery Department in respect of paragraph: 6.3.1 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>Oral examination of the representative of Prublic Health Department in respect of paragraph: 4.5, of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>Oral examination of the representative of Argiculture Department in respect of paragraph: 7.11 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>Oral examination of the representative of Argiculture Department in respect of paragraph: 7.11 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>Oral examination of the representative of India for the year 1979-80 (Civil).</li> <li>Oral examination of the representative of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>Oral examination of the representative of General of India for the year 1979-80 (Civil).</li> <li>Oral examination of the representative of India for the year 1979-80 (Civil).</li> <li>Oral examination of the representative of Co-operation Department in respect of paragraphs: 7.14, 7.15, 7.16, &amp; 7.170 ft Report of the Comptroller and Auditor Gen</li></ol></li></ul>	-1- 2	<u> </u>	× 3 *	4
<ul> <li>is on-the-spot study four of the Beess and Manali from 18th to 22nd June, 1984 in view of the Engineers of Lifestion Dept. being carried out on the Bhakra canal due to breach occurred therein.</li> <li>3. Oral examination of the representative of Lotteries Department in respect of paragraph 3.6 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>7. 12th June, 1954 - <ul> <li>6. Oral examination of the representative of Printing and Stationery Department in respect of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>7. 12th June, 1954 - <ul> <li>6. Oral examination of the representative of Printing and Stationery Department in respect of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>7. Oral examination of the representative of Public Health Department in respect of paragraph: 4.5, of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>8. 18th June, 1984</li> <li>7. 1. Oral examination of the representative of Agriculture Department in respect on paragraph: 7.11 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>8. 18th June, 1984.</li> <li>7. 1. Oral examination of the representative of Industrial Training in respect of paragraph: 7.11 of the Report of the general of India for the year 1979-80 (Civil).</li> <li>9. JSth June, 1984.</li> <li>7. 1. Oral examination of the representative of Industrial Training in respect of paragraphs: 7.14, 7.15, 7.16, &amp; 7.17 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>9. JSth June, 1984.</li> <li>7. 1. Traination of the representative of Co-operation Department in respect of paragraphs: 7.14, 7.15, 7.16, &amp; 7.17 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>9. JSth June, 1984.</li> <li>7. The Committee framed /approved quexity of the Report of the C</li></ul></li></ul></li></ul>	6. 11th June, 1984	<b>6</b> -	of Food and Supplies of paragraph: 6.32 o Comptroller and Au the year for 1980-81 (	Department in respect f the Report of the Iditor General of India Civil).
<ul> <li>of Lotteries Department in respect of paragraph: 3.6 of the Report of the Comptrolled and Auditor General of India for the year 1980-81 (Civil).</li> <li>7. 12th June, 1954 - 6 <ol> <li>Oral examination of the representative of Printing and Stationery Department in respect of Paragraph: 6.31 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>Oral examination of the representative of Public Health Department in respect of paragraph: 4.5, of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> </ol> </li> <li>8. 18th June, 1984 </li> <li>7. 1. Oral examination of the representative of Agriculture Department in respect of paragraph: 7.11 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>2. Oral examination of the representative of Industrial Training in respect of paragraphs: 3.9, 1, 3.9.2, 3.9.3, 3.9.4, and 3.9.6, of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>9. 19th June, 1984.</li> <li>7. 1. Oral examination of the representative of Co-operation Department in respect of paragraphs: 7.14, 7.15, 7.16, &amp; 7.17 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>9. 19th June, 1984.</li> <li>7. 1. Oral examination of the representative of Co-operation Department in respect of paragraphs: 7.14, 7.15, 7.16, &amp; 7.17 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>9. 19th June, 1984.</li> <li>7. 1. Oral examination of the representative of Local examination of the representative of</li></ul>		ت ۲	its on-the-spot study Link project and h Manali from 18th t view of the Engineers being busy in connection being carried out on to breach occurred them	tour of the Beas summ olding of meeting at o 22nd June, 1984 in s of Irrigation Deptt. n with the repair work the Bhakra canal due rein.
<ul> <li>of Printing and Stationery Department in respect of paragraph : 6.31 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).</li> <li>2. Oral examination of the representative of Public Health Department in respect of paragraph : 4.5, of the Report of the Comptroller and Auditer General of India for the year 1980-81 (Civil).</li> <li>8. 18th June, 1984</li> <li>7. 1. Oral examination of the representative of Agriculture Department in respect of paragraph: 7.11 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>8. 18th June, 1984</li> <li>7. 1. Oral examination of the representative of Industrial Training in respect of paragraph: 7.11 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>9. 19th June; 1984.</li> <li>7. 1. Oral examination of the representative of Co-operation Department in respect of paragraphs: 7.14, 7.15, 7.16, &amp; 7.17 of the Report of the Comptroller and Auditer General of India for the year 1979-80 (Civil).</li> <li>9. 19th June; 1984.</li> <li>7. 1. Oral examination of the representative of Co-operation Department in respect of paragraphs: 7.14, 7.15, 7.16, &amp; 7.17 of the Report of the Comptroller and Auditer General of India for the year 1979-80 (Civil).</li> <li>9. 19th June; 1984.</li> <li>7. 1. Oral examination of the representative of Co-operation Department in respect of paragraphs: 7.14, 7.15, 7.16, &amp; 7.17 of the Report of the Comptroller and Auditer General of India for the year 1979-80 (Civil).</li> <li>9. 19th June; 1984.</li> <li>7. 1. Oral examination of the representative of Report of the Comptroller and Auditer General of India for the year 1979-80 (Civil).</li> <li>9. 19th June; 1984.</li> <li>7. 1. Oral examination of the representative of Report of the Comptroller and Auditer General of India for the year 1979-80 (Civil).</li> <li>2. The Committee framed /approved quasitomatic on the Report of the Comptroller and Auditer General of Indi</li></ul>		* <b>,</b>	of Lotteries Departme graph: 3.6 of the Rep and Auditor General	ont in respect of para-
<ol> <li>Oral examination of the representativ of Public Health Department in respect or paragraph: 4.5, of the Report of the Com- ptroller and Auditer General of India for the year 1980-81 (Civil).</li> <li>I. Oral examination of the representativ of Agriculture Department in respect or paragraph: 7.11 of the Report of the Com- ptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>Oral examination of the representativ of Industrial Training in respect of parag- raphs; 3.9.1, 3.9.2, 3.9.4, and 3.9.6 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil)</li> <li>I. Oral examination of the representativ of Co-operation Department in respect of Co-operation Department in respect paragraphs; 7.14, 7.15, 7.16, &amp; 7.17 of th Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil)</li> <li>The Committee framed /approved quisionnaire on the Report of the Comptroll and Auditor General of India for the year 1980-81 (Revenue Receipts), relating to t following Departments : i. Transport;</li> <li>Revenue;</li> <li>Industries;</li> <li>Cooperation;</li> <li>Building &amp; Roads;</li> </ol>	7. 12th June, 1984 - 7	_6 -	of Printing and Stat respect of paragraph : the Comptroller and	6.31 of the Report of Auditor General of
<ul> <li>8. 18th June, 1984</li> <li>7. 1. Oral examination of the representative of Agriculture Department in respect of paragraph: 7.11 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>9. 19th June, 1984.</li> <li>7. 1. Oral examination of the representative of Co-operation Department in respect of paragraphs: 3, 9, 13, 9, 2, 3, 9, 3, 9, 4, and 3, 9, 6 of the Report of the Comptroller and Audito General of India for the year 1979-80 (Civil).</li> <li>9. 19th June, 1984.</li> <li>7. 1. Oral examination of the representative of Co-operation Department in respect of paragraphs: 7, 14, 7, 15, 7, 16, &amp; 7, 17 of the Report of the Comptroller and Audito General of India for the year 1979-80 (Civil).</li> <li>9. 19th June, 1984.</li> <li>7. 1. Oral examination of the representative of Co-operation Department in respect of paragraphs: 7, 14, 7, 15, 7, 16, &amp; 7, 17 of the Report of the Comptroller and Audito General of India for the year 1979-80 (Civil).</li> <li>9. 19th June, 1984.</li> <li>7. 1. Oral examination of the representative of the Comptroller and Audito General of India for the year 1979-80 (Civil).</li> <li>9. 19th June, 1984.</li> <li>7. 1. Oral examination of the representative of the Comptroller and Audito General of India for the year 1979-80 (Civil).</li> <li>9. 19th June, 1984.</li> <li>7. The Committee framed /approved quarter on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).</li> <li>1. Transport;</li> <li>2. Revenue;</li> <li>3. Industries;</li> <li>4. Cooperation;</li> <li>5. Building &amp; Roads;</li> </ul>	. 1	- •	2. Oral examination of Public Health De paragraph: 4.5, of the ptroller and Auditer year 1980-81 (Civil).	on of the representative partment in respect o e Report of the Com General of India for the
<ul> <li>of Industrial Training in respect of Joint Sciences of Industrial Training in respect of Joint Sciences of the Report of the Comptroller and Audited General of India for the year 1979-80 (Civil)</li> <li>9. 19th June; 1984.</li> <li>7 <ol> <li>Oral examination of the representative of Co-operation Department in respect of paragraphs: 7.14. 7.15, 7.16, &amp; 7.17 of the Report of the Comptroller and Audited General of India for the year 1979-80 (Civil)</li> <li>2. The Committee framed /approved quastionnaire on the Report of the Comptroller and Audited General of India for the year 1979-80 (Civil)</li> <li>2. The Committee framed /approved quastionnaire on the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts), relating to the following Departments: <ol> <li>Revenue;</li> <li>Industries;</li> <li>Cooperation:</li> <li>Building &amp; Roads;</li> </ol> </li> </ol></li></ul>	8. 18th June, 1984	7.	1. Oral examination of Agriculture Depa paragraph: 7.11 of the ptroller and Auditon the year 1979-80 (Civi	e Report of the Com General of India fo
<ul> <li>9. 19th June; 1984.</li> <li>7 <ol> <li>Oral examination of the representative of Co-operation Department in respect of paragraphs: 7.14. 7.15, 7.16, &amp; 7.17 of the Report of the Comptroller and Audite General of India for the year 1979-80 (Civil)</li> <li>2.<sup>-</sup> The Committee framed /approved questionnaire on the Report of the Comptroll and Auditor General of India for the year 1980-81 (Revenue Receipts), relating to the following Departments: <ol> <li>Transport;</li> <li>Revenue;</li> <li>Industries;</li> <li>Cooperation:</li> <li>Building &amp; Roads;</li> </ol> </li> </ol></li></ul>	1.		of Industrial Irainin raphs: 3.9.1, 3.9.2, 3 of the Report of the C General of India for	ng in respect of plate .9.3, 3.9.4, and 3.9.6 omptroller and Audito the year 1979-80 (Civil)
<ul> <li>2. The Committee framed/approved quisionnaire on the Report of the Comptroll and Auditor General of India for the ye 1980-81 (Revenue Receipts), relating to t following Departments :</li></ul>	9. 19th June, 1984.	7 -	1. Oral examinat of Co-operation De paragraphs: 7.14. 7. Report of the Con General of India for	ion of the representativ partment in respect of 15, 7.16, & 7.17 of the potroller and Audito the year 1979-80 (Civil)
<ol> <li>Revenue;</li> <li>Industries;</li> <li>Cooperation;</li> <li>Building &amp; Roads;</li> </ol>	-		2. The Committee stionnaire on the Ro and Auditor Genera 1980-81 (Revenue Ro following Department	framed approved que port of the Comptrolle l of India for the yea cceipts), relating to the
3, Industries; 4, Cooperation; 5. Building & Roads;	-			
5. Building & Roads:		) <sup>7</sup>	3, Industries;	•
	3		• • •	•
7. Excise & Taxation,		+	6. Agriculture;	and;

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10. 25th June	o, 1984	. 8	Oral examination of the representative of Irrigation Department in respect of parag- raph: 4.1 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).
11. '26th June	<b>,</b> 1984	8	1. Oral examination of the representative of Welfare of Scheduled Casts and Backward Classes Department in respect of paragraphs: 3.5, 3.5.1, 3.5.2, and 3.5.3 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).
	· · · · · · · · · · · · · · · · · · ·	ж. 10 .н. м. Б	2. Oral examination of the representative of P.W.D. (B&R) Department in respect of Paragraphs: 4.4, 5.5, 8.1 and 8.2 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).
_^ - -	- -		3. The Committee decided to undertake an on-the-spot-study tour to see the important Industries in the State with effect from 30th July, 1984 to Ist August, 1984.
12. 2nd July	, 1984	б ,	Oral examination of the representative of Finance Department in respect of paragraphs 2.5, 2.6, 2.7 & 2.8 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).
13. 3rd July	v, 1984	8	1. Oral examination of the representativ of Agriculture Department in respect o paragraph: 7.5 of the Report of the Com- ptroller and Auditor General of India for the year 1980-81 (Civil).
	- - -	ر. م به ه <sup>ر</sup>	2. The Committee adjourned postponed the oral examination of the representative of Animal Husbandary Department in respect of paragraphs relating to the said departmen of the Report of the Comptroller and Audito General of India for the year 1980-81 (Civil) because of non-appearence of Commissione and Secretary to Govt., Haryana and the Deputy Secretary of the Animal Husbandry Department.
14. 9th July	, 1984	( <sup>6</sup>	Oral examination of the representative of Itrigation Department in respect of para graphs: 4.1 and 4.2 of the Report of the Comptroller and Auditor General of Indi for the year 1980-81 (Civil).
15. 10th Jul		7	1. Oral examination of the representativ of Cooperation Department in respect of paragraphs: 7.7, 7.8, 7.9 and 7.10 of the Report of the Comptroller and Audito General of India for the year 1980-81 (Civil
	~ ~		2. The Committee noted that the permi sion to undertake an on-the-sport-study to

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1 2		3 , 4
	- '	of certain important Industrial Units in the State w.c.f. 30.7.84 to 1.8.84 had not been stanted by the Hon' ble Speaker due to financial stringencies.
16., 16th July, 1984	8	Oral examination of the representative of Medical & Health Deartment in respect of patagraphs: 3 1.1, 3.1.2, 3.1.3, '3.1.4, 3.1.5, 3.1.6, and 3.1.7 of the Report of the Com- ptroller and Auditor General for India for - the year 1980-81 (Civil).
17. 177th July, 1984	· 9·	The Committee postponed the Oral examin- ation of the representative of Medical & Health Department in respect of remaining paragraphs of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil), because of non appearance of the Secretary to Government Haryana Medical & Health Department.
18. 23rd July, 1984	8	Oral examination of the representative of Industries Department in respect of para- graphs: 5.6, 5.7 & 5.8 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue-Receipts).
19. 24th July, 1984	9 ,	1. Oral examination of the representative of Irrigation Department in respect of para- graphs; 4.3, 4.4, 4.5, 5.1, 5.2, 5.3, and 5.6 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil).
۰ .		2. The Committee decided to undertake a study tour to the State of West Bengal, Andhra Pradesh and the Union Territory of Andaman and Nicobar Islands in the last week of September, 1984.
20 30th July, 1984	9	Oral examination of the representative of Animal, Husbandary Department in respect of paragraphs: 3.3, 7.2, 8.1 and 8.2 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).
21. 6th August, 1984	<u>7</u> 8	Oral examination of the representative of Social Weifare Department in respect of paragraphs; 3.4, 3.4, 1 and 3.4,2 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).
22. 7th August, 1984	ġ	Oral examination of the representative of Social Welfare Department in respect of paragraphs: 3.4.3, 3.4.4, 3.4.5, 3.4.6, 3.4.7, 3.4.8, 3.4.9, 3.4,10, 3.4,11 and 3.4.12, of the Report of the Compotroller and Auditor General of India for the year 1980-81 (Civil).
23, 13th August, 1984	<b>7</b> 	Oral examination of the representative of Agriculture Department in respect of para- steph: 7.5 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Civil).

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24.	14th A	ugust, 1	984	8	graphs of the	examina ration De : 7.7, 7.8, Compto for the y	partment , 7.9 and roller and	in resp 7.10 I Audit	pect of p of the R or Gener	ep
25,	21st A	lugust, 1	984	7	Irrigat graphs the Co	l examina ion Depa : 4.2, 4.3 mptroller year 1980	artment , and 5. and Audi	in resp 5 of th tor Gei	eat of . ie Repo	pa rt
26.	27th Å	ugust, 19	984	÷ 7	Medica	examina al & Heal	th Depai	rtment	in respe	ct
	•			~	3,2,6, Compt	aphs: 3.2, 7.2, 5.4 ar troller and ar 1980-81	nd 8.1 of Auditor	the R	teport o	f
27,	28th	August, 1	1984	9 •	Irrigat 5.5 o Audito	l examina ion Depar f the Rep or General me Receip	rtment in port of of India	respect the Co	of parag	ra r :
28.	10th S	eptemde	r; 1984	.4	Trans graph 3.8, an and A	l examin port Depa s; 1.12, 3 id 3.9 of 4 uditor Ge 30 (Reven	artment is .1, 3.2, 3. the Report eneral of	n resp .3, 3.4, rt of th India	ect of 3.5, 3.6 te Compl	pa re
29. -	11th S	eptembe	r, 1984	5	cooper graphs of the	l examination Destriction Destriction Destriction Destriction (1997) State Comptrom (1997) for the year	partment 3, 5.4, a ller and	in resp nd 5.5 Audite	pect of of the R or Gene	pa lej ral
30,	17th S	eptembe	r, 1984	7	Reven 4.1, and and	l examina ue Depar nd 4.9 of Auditor C 0 (Reven	tment in r the repor seneral o	espect t of th f Indi	of paragi le Compi	aj re
31.	18t <u>h</u> 5	Septembe	er, 1984	7	P.W.I of the Gener	l examin D. (B&R) Report of al of In nue Recei	In respe of the Con ndia for	ct of p aptrolie	aragraph or and Au	: iđ
<u>32</u> .	24th S	eptembe	r, 1984	7	Sccret ment regard	cussion ary to Go and acco to the precomme	vt., Hary untant G impleme	ana, Fi eneral, intatior	inance D Harya of the	ep in ob
33.	1st Oc	tober 19	98 <b>4</b>	8	at Ha ion West well	e Commi uryana Bh with their Bengal : as with th of Anda cil.	avan, No counter and Andl e Chairma	ew Dell rpart C hra Pra an, mei	hi for di committe adesh Sta mbers/co	sc es itc uf

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-	. 1	2		3 4,
-	34,	4th Öctober, 1984	7	Discussion with the Officials of West Bengal Legislative Assembly Secretarian on matters of Common interest.
	35.	6th October, 1984	6	Discussion with the councillor (Reveuue) of Andaman and Nicober Predesh Council on matters of Common interest.
3	. 36.	9th October, 1984	. 7	Discussion with the Public Accounts Committee of Andhra Pradesh Legislative Assembly on matters of common interest.
	97. , .	13th October, 1984	7	The Committee reviewed at Haryana Bhavan New Delhi the discussions held with the Officers/counter part (committees of West Bengal, Andhra Pradesh and Andaman and Nicobar council.
	⁻38.	16th October, 1984	4	1. Oral examination of the repersent- ative of Transport Department in respect of paragraphs: 4. 1, 4.2, 4.3, & 4.4 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts)
· · ·		۳ ۴ ۳ ۳ ۴ ۴ ۴ ۴ ۴	í _	2. The Committee decided to undertake an on-the-spot study tour of Beas Satluj Link Project at Slapper, Sunder Nagar, Pandoh and other places connected there with and to hold meetings at Manali with the repre- sentative of the Irrigation Department in respect of points raised in the paragraphs relating to the aforesaid department as mentioned in the Report of the Comptrollen and Auditor General of India for the year 1979-80 (Civil), with effect from 15th to 19th November, 1984.
		22nd October, 1984	6	Oral examination of the reperesentative of the Excise and Taxation Department in the respect of paragraphs : 1.10,1.12 and 2.1 of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).
• •		23rd October, 1984	6	Oral examination of the representative of Excise and Taxation Department in respect of paragraphs, 2.2, and 2.3, of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Recei- pts).
	41.	29th October, 1984	5	• Oral examination of the representative of Excise and Taxation Department in respect of paragraphs :2.4, 2.5, 2.6, 2.7, 2.8, 2.9 and 2.10 of the Report of the Comptroller and Auditor General of India for the year 1979- 80 (Revenue Receipts).
م م مبر ان	42.	30th October, 1984	7	1. Oral examination of the representative of Industries Department in respect of paragra phs :5.1, 5.2 & 5.3. of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts).
		а. А.		-

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- <u>i</u>	- 2		3	- 4	<del></del>
	× -		paragraphs 2.11, 4.8 of the Report	on of the representat n Department in res 4.2, 4.3, 4.4, 4.5, 4.6 t of the comptroll of India for the year I s).	pect of ,4.7 & er and
43. 5th Novemb	er, 1984.	2	No bussiness was want of quorum.	transacted: Adjourn	iëd for
44. 6th Novemb	er, 1984	3	The Committee pa at the ghastly a Gandhi, Prime Mi	ssed condolence reso ssassination of Smt. I nister of India.	olution Indira-
45. 12the Noven	nber, 1984	4	1. Oral examina of Excise and T respect of paragr 2.5, 2.6, 2.7, 2.8, & 3.5, of the R	tion of the represent axation ADepartment aphs: 1.10, 2.2, 2 2.9, 2.10, 3.1, 3.2, 3 eport of the Comp eral of India for the	1t in .3, 2.4, 3, 3.4, troller
5. 		۹.	meeting held on le	ittee postponed the ur decided earlier in 6th October, 1984 whi ence from 15th Nov	their ch was
- 46. 13th Novem	iber, 1984	4	ment in regard observations/recont the following para	s received from the G to the implementation mmendations Contain graphs of various R counts Committee o Sabha :	on of ed in leports
	-		Paragraphs	- Reports	
			10	3rd	
			6,8&9	6th and	-
54 	-		16	7th	
47. 19th Novem	ber, 1984	_ <u>2</u> _	No bussiness wa for want of quoru	s transacted. Adjo m.	ourned
48. , 20th Novem	1984 .	5 ~	of Agriculture D paragraph : 5.6 ptroller and Audi	nination of the represe lepartment in respo of the Report of the itor General Of Indi (Revenue Receipts).	ct of Com-
, , , , , , , , , , , , , , , , , , ,	ت م <sup>ر</sup> تو		of P. W.D. B& 5.5 of the Report	nation of the represe R in respect of parag t of the Comptrolle of India for the year eipts).	raph : r and
- -	• •		tive of the Coope pect of paragraph Comptroller and	ination of the repr ration Department in h: 5.4 of the Repr Auditor General of -81 (Revenue Receipts	ort of India
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49.	26th November, 1984	5	crnment in regard to observations/recommended the following parage	received from the Go othe implementation nendations contained aphs of various Repo ints Committee of bha :	of in rts
	x		Paragraphs	Reports	
	0	1	36 31	6th 14th 7th	
	`		32 31 & 33	7th 511th	
50.	27th November, 1984	5 ,	Serutiny of repli Government in regard of observations/record in the following p	rd to the implementation mmendations contain paragraphs of vario lic Accounts Commit	ied ous
		<u>-</u>	Paragraphs	- Reports	
			33 & 50 37	7th 11th	
`		•	33, 34 & 46	14th	
51.	4th December, 1984	5	Public Accounts Co the Comptroller	the 22nd Report of mmittee on the report and Auditor General 1979-80 (Civil) relat departments :	t of of
	r	·	1. Revenue 2. Transport; au		
		۔ ج	3. Animal Hush	-	_
52.	26th December, 1984	*4 -	I. Drafting part the Public Accoun Report of the Co General of India f (Civil) relating to ments :	mptroller and Audi or the year 1979	-80
	•		<ol> <li>Development</li> <li>Industrial Transmission</li> <li>Public Healt</li> </ol>	ining; and	
	· · · ·		questionnaire on th	e Report of the Co tor General of India Civil) relating to	the om- fo; the
		a.	, 1. Education;	5. Food & Suppy	រា
,		-	2. Teachnical;	6. Transport; and	

Education; 7. 3. Local Government; 4. Public Health; 7. P.W.D. (B&R). .-

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	·. ·	3. Secrutiny of reply received from the Government in regard to the implementation of observations/recommendations contained in paragraph 10 of the 18th Report of the Public Accounts Committee of Haryana Vidhan Sabha.
53. 31st December, 1984	4	Drafting part of the 22nd Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil) relating to the following departments :
		1. Irrigation
ی کاری کار سے ایک کاریک		2. Cooperation
54, 1985	5.	1. Drafting part of 22nd Report of the Pub- lic Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil) relating to the Medical & Health Department.
· · · ·	-	2. Examined the written replies and the proceedings relating to Sports, Technical Education, Housing and Transport/Printing and Stationery in respect of paragraph 6.26 in respect of the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil):
• •	4. •	3. The Committee framed/approved ques- tionnaire on the report of the Comptroller and Auditor General of India for the year 1981-82 (Clvil) relating to the Sports and Medical and Health Departments.
55. 7th January, 1985	'4	Oral examination of the representative of the Revenue Department in respect of paragraphs; 4.5, 4.6 and 4.7 of the Report of the Comptroller and Auditor General of India for the year 1980-81 (Revenue Receipts)
56. 8th January, 1985	· 2	No busizess was transacted. Adjourned for want of quorum.
57. 14th January, 1985	6	Scrutiny of replies received from the Govern- ment in regard to the implementation of observations/recommendations contained in the following paragraphs of various
•	*	Reports of the Public Accounts Committee of the Haryana Vidhan Sabha :
	-	Paragraphs Report
	÷-	[5 9th
•		2 16th
		8 11th
-		14 & 16
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58. 15th January, 1985	6	1 Scrutiny of rej Government in regard of observations/recom the following paragra	plies received from the to the implementation endations contained in phs of various Reports nts Committee of the	
*** **********************************		Paragra; hs 16 25 and 26 18 and 24	Report 10th * 15th 11th	-
-	·.	questionnaire on the I ller and Auditor Ger	14th e framed-approved the Report of the Comptro- peral of India for the elating to the Housing	• •
59. 21st January, 1985	4	Government in regard of observations/recom the following paragray	es received from the to the implementation mendations contained in phs of various Reports unts Committee of the ta :	∵r - *
· · ·	-	Paragraphs 13 17	Report 11th 14th	
60. 22nd Januray, 1985	<b>5</b> .,	of observations/recom the following paragra	15th es received from the d to the implementation mendations contained in aphs of various Reports ants Committee of the ha :'	• •
		Paragraphs 26 21,27 & 28	Report 11th 17th	
61. 28th January, 1985	3 7	<ul> <li>questionnaire on the roller and Auditor G</li> </ul>	e framed/approved the ne Report of the Com- eneral of India for the ue Receipts), relating to tents :	
· ·		<ol> <li>Industries</li> <li>Revenue</li> <li>Transport</li> </ol>	- -	н. , л

 Transport
 Co-operation
 Building & Roads
 Forests
 Food and Supplies . .

。 13 子子子 nets to und star cot 4- -\_2 ⇒:3 ± Drafting part of the 22nd Report the Public Accounts Committees on Report of Comptroller and Auditor General of India for the year 1979-80 (Civil) relating to the Industries and Agriculture Departments. 1. Drafting part of the 22nd Report of the 4th February, 1985 Committee on the Report of the Com-ptroller and Auditor General of India for the year 1979-80 (Revenue Receipts), relating to the Co-operation and Industries ments. 1784 - S 74 2. The Committee finalised their Report on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil);

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63. 11th February, 1935

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62.

65.

64. 18th February, 1985

19th February, 1985

the Committee on the. Report, of the Com-ptroller and Auditor General of India for the year 1979-80 (Revenue' Receipts) relating to the P.W.D. (B&R) Department. Partly drafting of the 22nd Report of the Committee on the Report of the Comptroller

Partly drafting of the 22nd Report of the

of

the

Depart-

.22nd

Irrigation

2. Revenue

Transport

1. Oral examination of the representative of Irrigation Department in respect of para-graph No. 4.2 of the report of the Com-ptroller and Auditor General of India for the year 1980-81 (Civil).

2. Partly drafting of the 22nd Report of the Committee on the Report of the Compiroller and Auditor General of India for the year 1979-80 (Revenue Receipts), relating to the Excise and Taxation Department

1. The Committee finalised their 22nd Report on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Revenue Receipts).

2. The Committee framed/approved, the questionnaire on the report of the Comptroller and Auditor General of India for the year 1981-82 (Revenue Receipts), relating to the Excise and Taxation Department.

25th February, 1985 66.

The Committee held meetings at places outside Chandigarh as per details given below :--

- 1. New Delbi (see Sr. No. 33&,37) 1st Oct. and 13th Oct., 1984 (two days)
- Calcutta, Port Blair and Hyderabad (See Sr. No. 34,35 & 36)

4th, 6th & 9th October, 1984 (three days).

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#### Report Presented

6. Under Rule 223 of the Rules of procedure and Conduct of Business in the Hayana Legislative Assembly, the Twenty Second Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1979-80 (Civil and Revenue Receipts) was presented to the House on 29th March, 1985.

#### Proceedings

7. A record of the proceedings of the meetings of the Committee has been kept in Haryana Vidhan Sabha Secretariat.

#### **COMMITTEE ON PUBLIC UNDERTAKINGS**

The Committee consisted of nine Members of the Haryana Vidhan Sabha, who were elected by the Sabha, on 23-3-1984, from amongst its members according to the principle proportional representation by means of the single transferable vote. Shri Sagar Ram Gupta, was appointed, on 29th April, 1984, by the Speaker, to be the Chairman of the Committee. Subsequently, when Shri Sagar Ram Gupta, resigned from the Chairmanship of the Committee w.e.f. 30-11-1984, on his appointment as Minister, Shri Kanwal Singh, another Member of the Committee, was appointed by the Speaker, on the 2nd January, 1985, to be the Chairman of the Committee for the unexpired period of the year 1984-85.

2. The names of the Members of the Committee are given below. Col. No. 3 shows the number of meetings attended by each of them out of the total number of 83 meetings (including 8 meetings which adjourned for want of quorum) held during the period under review : --

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Sr. No.	Name of the Mëmber	No. of m	eetings at	tended
1	2	·	3	· · · · · · · · · ·
*1.	- Shri Sagar Ram Gupta '		57	
2.	Shri Kanwal Singh		63	•
**3.	Shri Amar Singh		28	
4.	Shri Amir Chand Makkar		57	
5.	Shri Bahadur Singh 👘	x	10	-
6.	Shri Hari Chand Hooda		81	•
7.	Shri Nihal Singh	•	54	•
***8.	Shri Om Parkash Mahajan		1	
9.	Shri Ram Singh		40	
****10.	Shri Mahendera Partap Singh	-	4	*

\*Shri Sagar Ram Gupta, M.L.A. resigned from membership of the Committee w.e.f. 30-11-1984 on his appointment as Minister.

\*\*Shri Amar Singh, M.L.A. resigned from the Membership of the Committee w.e.f. 14-9-1984, on his appointment as Minister.

\*\*\*Shri Om Parkash Mahajan M.L.A., resigned from the Committee w.e.f. 8-5-1984.

\*\*\*\*Shri Mahendra Partap Singh, M.L.A. was elected as a Member of the Committee w.c.f. 4-9-1984.

# Meeting held and Businees Transacted

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3. The details showing dates of meetings held, the number of members present and the business transacted at each meeting are given in the following table :---

Sr. No.	Date of Meeting	• Ì	Nnmbe Membe	er of rs present	Busines	ss transacted	
1	2	•	-3	<u> </u>		+ - ·	
1.	16-5-1984	6	-	and for	ne address by Sabha, who a action of the Con	iso explaine	d the Scop
214 a 2	• • • •	· .		Chairm	an of the Comp ry also addresse	tal, Haryan uttee and t	a and the Finance
- *	÷	*	-	mamely, ment C Industr State H (4) Ha Haryan ward C	ommittee, selecta (1) Haryana Si Corporation; (2) ies and Export ( and loom and H aryana Harijan a Housing Boa lasses Kalyan N nics Developmer during the y	tate Industr ) Haryana Corporation; [andi Crafts ( Kalyan rd; (6) Har [gam; and (	ial Develop State Smal (3) Haryan Corporation Nigam; (5 yana Back (7) Haryan on for exam
2.	24-5-1984		5	. (1) Genera the Ha	l discussion wi ryana State Elec	th the sense	Antotiues o
200	- 4.	ų		(2) The Co spot stu	mmittee decide idy tour of Nati al Pradesh from	d to under	take on the
3.	25-5-1984		5	(i) Approv various	al of the Qu Corporations/B	testionnaire oards.	relating to
ı	,	• .		i chresell	mmittee decided tatives of the I nection with	Hospitality (	Irganicatio
4.	31-5-1984		6	(i) Oral ex Departr	amination of the	Director,	Hospitalit
· _		<i>z.</i>	-		amination of th Secretary to Gou lent in respect tion.	/1 Hatvana	Industria
÷,	-	* <b>x</b> x		- No. 6.2 Auditor	examination of Department in l of the Report General of Indi garding Haryan	of the Con	paragraph nptroller &

	1	2	.3	4
	5.	1-6-1984	6	Resumption or oral examination of the Financial Commissioner & Secretary to Government Haryana, Tourism Department in respect of the Haryana Tourism Corporation Limited relating to paragraph No. 6.21 of the report of Comp- troller & Auditor General of India for the year 1979-80 (Civil)
-	6. '	<b>11-6-1984</b>	3.	Discussion with the representatives of Haryana State Electricity Board regarding Nathpa Jhakri Project and other matters of common interest in respect of working of the Haryana State Electricity Board.
-	7.	_18-6-1984 	<b>6</b> 	i) Oral examination of the representatives of the Haryana Dairy Development Corporation on the Report of the Comptroller & Auditor General of India for the year 1975-76.
	• .	. 1	ي بي <sup>1</sup> ي - يا ا	ii) The Committee decided to undertake its on the soot study tour of Nathpa Jhakri from 26th June to 30th June, 1984.
	8.	25-6-1984.	6	Oral examination of the representatives of Agriculture Department/Haryana Warehousing Corporation regarding implementation of recommendations/observations contained in paragraph No. 7.11 of the report of Compt- roller and Auditor General of India for the year1973-74 (11th Report of Public Accounts Committee) & paragraph No. 6.20 of the Report of Comptroller & Auditor General
		י זי ייני זי וייני		of India for the year 1980-81 (16th Report of Committee on Public Undertakings) re- lating to the Haryana Warehousing Corpo- ration.
-	<b>9</b> .	26-6-1984	:	5 Discussion on various aspects of the Nathpa Jhakri Project.
	10.	27-6-1984	5. <b>.</b> .	5 (i) Inspection to Jhakri Power House Site of the Project.
				(ii) Discussion on various aspects of the Nathpa Jhakri Project held in the Committee Room of the Shungra Rest House.
	<b>ļ</b> 1.	28-6-1984		5 Inspections of :
		•	ي. م	(i) Nathpa Dam Site;
		ŧ		(ii) Sanjay Vidut Priyojna; and
	,	~		(iii) The sites of Karcham Wangtu Hydel Project.
	12.	29-6-1984	ିଷ୍ଟ୍ର ୧	5 Welcome address and discussion with the Committee on Public Undertakings of the Himachal Pradesh Vidhan Sabha on matters of common interest.
	13.	30-6-1984		5 Review of various points regarding Nathpa Jhakri Project.

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14. 5-7-1984	5	Oral examination of the representatives of the Haryana Dairy Development Depart ment/Corporation regarding implementation of, recommendations/observations contained in :
	、 、	<ul> <li>(i) the Eleventh Report of Public Accounts Committee relating to paragraph No. 7.14 of the Report of Comptroller &amp; Auditor General of India for the year 1973-74 in respect of Haryana Dairy Development corporation; and</li> </ul>
		<ul> <li>(ii) the Fifth Report of Public Undert- takings Committee relating to para- graph No. 6.19 of the Report of Comptroller and Auditor General of India for the year 1975-76 in respect of the Haryana Dairy Development Corporation.</li> </ul>
15. 12-7 1984	7.	Resumption of oral examination of the representatives of the Haryana Dairy Develop- ment Department/Corporation regarding implementation of recommendations/obser- vations contained in :-
		<ul> <li>(i) the Eleventh Report of Public Accounts Committee relating to paragraph No. 7.14 of the Report of Comptroller &amp; Auditor General of India for the year 1973-74 in respect of Haryana Dairy Development Corporation; and</li> </ul>
		(ii) the Fifth Report of Committee on Public Undertakings relating to paragraphs No. 6.19 and 6.20 of the Report of Comptroller & Auditor General of India for the year 1975-76 relating to Haryana Dairy Develop- ment Corporation.
13-7-1984	8	Oral examination of the representatives of the Industries Department and the Haryan Financial Corporation in respect of imple- mentation of recommendations/observations contained in the second Report of the Com- mittee.
19-7.1984	.7	Oral examination of the representatives of Industries Department/Haryana State Small Industries & Export Corporation regarding implementation of recommendations/ob- servations contained in :
		(i) the Seventh Report of Public Accounts Committee relating to para No. 19 in respect of Haryana State Small Industries & Export Corporation.

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	<u>-</u>		Accounts Committe graph No. 7.13 c	of the Report of Auditor General- year, 1973-74 in 1a State Small
18. 20-7-1984	· 7	the Ind - State Si	examination of the lustries Department mall Industries & E ct of General Worki	and the Haryana
-19. 26-7-1984 -	- 8	Haryan Corpora	aption of oral exi- tatives of Industri a State Small Indu- ation regarding in endations/observation	es Department/ stries & Export nplementation of
· · · · · · · · · · · · · · · · · · ·		<b>(i)</b>	the Eleventh Repo Accounts Committe graph No. 7.13 of Comptroller & Au	ort of the Public e relating to para- f the Report of ditor General of 973-74 in respect small Industries &
	-		the Fifth Report of Public Undertakin paragraph No. 7.1 of Comptroller & of India for the year of Haryana State & Export Corporati	gs relating to 3 of the Report Auditor General 1974-75 in respect Small Industries
		1 4 7 1 1	the Fifth Report of Public Undertakings graph No. 6.19 of Comptroller & Aud India for the year 1 of Haryana State S Export Corporation	relating to para- the Report of litor General of 978-79 in respect mall Industries &
20. 27-7-1984	<b>,</b> 8;	the Indu State Sn	xamination of the Istries Department a nall Industries & Ex of General Workin	nd the Haryana
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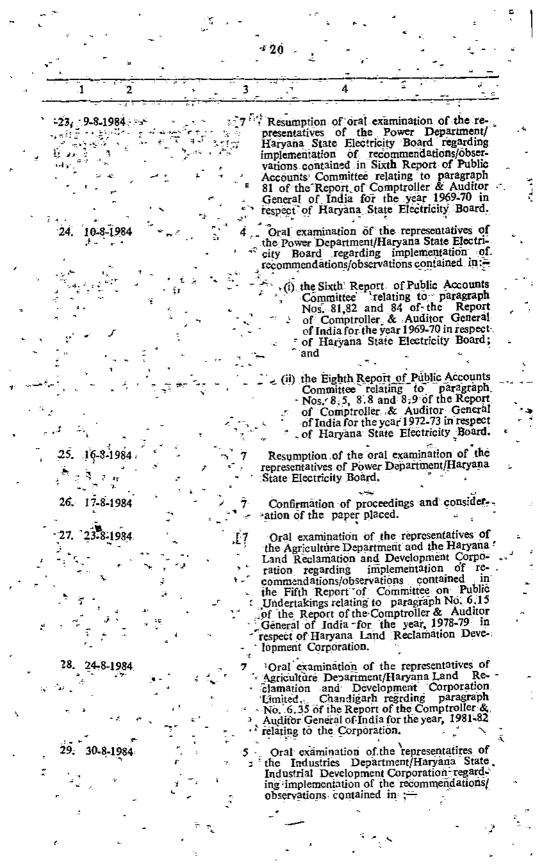
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:	32. 14-9-1984		4.	representative	of oral exames of the Haryana Corporation w Working of the	State Industrial ith regard to
4 4	33, 20-9-1984		4	the Welfare ward Classe Kalyan Niga mentation o	nation of the re of Scheduled C is Department/Hi am Limited reg of the recomm ained in :	astès and Back- aryana Horijan arding imple-
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	ад 2014 г. 2014 г. 20	Haryana Harijan Kalyan Nigam, Limited regarding implementation of recommendations/ observations contained in the Fifth Report of the Report of Committee on Public Under- takings relating to paragraph No. 7.12 of Comprtoller and Auditor General of India for the year 1974-75 in respect of Haryana Harijan Kalyan Nigam.
35. <sup>1</sup> 26-9-1984	5	Oral examination of the representatives of
	а 1 - 2 2 - 2 2 2 - 2 2 2 - 2 2 2 - 2 2 2 - 2 2 2 2 - 2 2 2 2	Welfare of Scheduled Castes and Backward Classes Department/Haryana Harijan Kalyan Nigam Limited regarding paragraph No. 6.31 of the Report of Comptroller & Auditor General of India for the year 1981-82.
36 27:9-1984 <sup>'</sup>		The Committee framed the programme to examine the various Board/Corporations as also to watch the implementation of the earlier reports of the Committee during the months of October and November, 1984.
37. 5-10-1984	4	Resumption of oral examination of the Departmental representatives with regard to para 6.31 of the Report of Compt- roller & Auditor General of India for the year 1981-82 [Audit Report.]
38. 6.10-1984	- 4	(I) The Committee informally discussed the inspection programme of R.I. Units from 6th October to 12th October, 1984.
(		(II) The Committee inspected the follow- ing Units :
	•	(i) Krishana Rubber Industries, Dhulkot, Ambala;
يە. ق		(ii) Arun Steel Industries, Dhulkot, Ambala;
	, , , , , , , , , , , , , , , , , , ,	(iii) Batra Coach Builders, Ambala;
		<ul> <li>(iv) Kamla Eng. Works, Ismailabad Kurukshetra;</li> </ul>
- 2	÷.	(v) Shakti Furniture Kurukshetra;
	, -	(ví) Fauzi Tyre Works, Kaithal;
		(vii) <sup>1</sup> Swastik Electrical Industries, Jind;
		(viii), Handloom Centre, Narnaul;
		(ix) Gautam Service Station; and
•		(x) United Industries, Village Dhani, Hansi,

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	5	(1) The Committee reviewed the discussion held on 6.10.84 during the inspection of R.I. Units.
in a trade to be	۰ ۲	(2) The Committee inspected the following Units :
		(i) Saket Village Industries, Mandal Village;
		(ii) Vishwakarama Sieel Industries, Mandau, Gangwa;
	· -	(iii) Ice Factory, Village Gangwa;
	c.	(iv) R.V. Industries, Gangwa;
2°: * 92 *	ч.	(v) Bharti Agro-Industries, Agroha;
n da an		(vi) Haryana Emporium, Hissar;
	ļ	(vii) Krishan Oil & Flour Mill, Agroha; and
	<u>نہ</u> -	(viii) Panja Douri Centre, Bighar.
- 40., 8-10-84, -	5	(1) The Committee reviewed the discussion held on 7-10-84 during the inspection of R.I. Units.
	· ·	(2) The Committee inspected the following Units :
		(i) District Marketing Office and Raw material Depot, Rohtak;
y atter of the		(ii) Export Hunter Feed Unit, Dobh;
* * * * * *		(iii) Gas Chulla Unit, Village, Dobh
يو جي جي جي جي پ جي جي جي	· ·	(iv) Ghee Kay Surgical, Village Dobh;
Experies and the second		(v) Bharat Udyog pottery Unit, Village Dobh; and
in the limbu	۰۹ <sub>۱</sub> ۰ ۲۰	(vi) Chander Khil Murmura Factory, Dobh.
414, 919-1984, , ,	as ⇒ę×5°	(1) The Committee reviewed the discussion held on 8-10-84 during the inspection of R.I. Units.
	ו אנד י.,	(2) The Committee inspected the following Units :
	». t. '	(i) Raw material Depot, Faridabad; and
يە چە يېچىنى (19-يە ج	, <u> </u>	(ii) Haryana Emporium, Agra (U.P.)
. 42., 10.10.1984.		held on 9-10-1984 during the inspection of R.I. Units and re-visited the Haryana Empo-
	л 	rium, Agra
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43: 11-10-1	984	. • 6	, h	he Committee reviewed the discussion d during its on the spot-study tour 1 10-10-1984.
stadie za	<b>-</b> '	د ر		he Committee inspected the following its :
Dina .			•	(i) Royal packs, Gurgaon;
<b>`</b>	,			(ii) Mahendra Jali_Works;
				(iii) Nirmal Aggarwal-Works;
i dagi i	• •·	-	-	(iv) Golden Rubber Pipe Factory, Gurgaon;
ي د به ريارو شو	· · ·			(v) Handloom Industries, Village Ferozpur Namak, Gurgaon;
te é m		•	2	(vi) Hari Steel and Wooden Furniture, Udyog, Dharuheura;
· · · · ·		· · ·		(vii) Luxmi Steel Udyog, Gokulgarh;
	-	· ·	·~ (	viii) Kalatmak Kumbhkari Training Centre, Gurgaon; and _
2-1-1	· · · ·			(ix) Vijay Pipe Industries, Dahina, Mohindergarh.
44. 12-10-1	984	, -1 5, 1	, h	The Committee reviewed the discussion of on 11-10-1984 during the in- section of R.I. Units.
	а У Е	, - +	(2) T U	he Committee inspected the following nits :
107 y 7		÷ 12 '		(i) Haiyana Emporium, New Delhi;
1997 M	5 Å			(ii) Aristo Electrical Accessories, Bahadurgarh;
್ ೮್	e de la	5 8 T	-	(iii) Aristo Evaporaters, G.T. Road Bahalgarh;
. ಜನ್ ಕ್	4 4		۲	(iv) Gupta Vakelight Industries, Bahalgarh;
πີ່ມີ 2.45 , 12.2, 7.5.5	1		L .	(v) Sudhan Industries, Bahalgarh;
		-Î⊊t ≂∵Terato		(vi) Haryana Sports Goods Manu- factured;
6.977 3 4 T				(vii) Rishi Bottle Industries, Pipli;
:Dadabit;T -	interne di per	a î și	<u></u> (	viii) Sunrise Industries; and
GET and a	- 	 =,		(ix) Azad Carpet, Village Ratgar.
45. <u>18-10-19</u>	84	-u	Welfare	mination of the representatives of of Scheduled Castes and Backward Department/Haryana Harijan Kalyan

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* * * * * * . * *	۰ <u>,</u>	Nigam Limited, Chandigarh regarding para- graph No. 6.31 of the report of Comptroller and Auditor General of India for the year 1981-82 (Audit Report)
46. 19-10-1984	. 3	. Oral examination of the representatives of Welfare of Scheduled Castes and Backward
* L * . * * *	•	Classes Department/Haryana Harijan Kalyan Nigam Limited, Chandigarh on the General Working of the Haryana Harijan Kalyan
~ · ·		Nigam Limited, Chandigarh.
47. 25-10-1984	<b>. 6</b>	The Committee informally discussed the points for framing the questionnaire to be discussed with the counterpart committees during the tour.
-48: 29-10-1984 	.5	Discussion with the Officers of the Kerala Legislative Assembly Secretariat at Trivan- drum on matter of Common Interest.
4 <b>9.</b> 30-10-1984	· 5	The Committee framed the questionnaire in the light of points discussed in its meeting at New Delhi on 25-10-1984 for discussion with the sourcement committee of Tamil
÷		the counterpart committees of Tamil Nadu and Orissa Legislative Assemblies, at Tamil Nadu House, Kanyakumari.
50. 31-10-1984	5.	The Committee further formulated a quest- ionnaire at panchayat Rest House, Madurai in the light of the discussion held with the under Secretary, Kerala Legislative Assembly for discussion with counterpart committee
	- •	of the states next to be visited by the Com- mittee.
51. I=11-1984 <sup>- 1</sup>	5.	The Committee met in the room of Chairman in the M.L.As. Hostel of Tamil Nadu at Madras and passed a condolence resolution on the sad demise of Smt. Indira Gandhi.
<b>52.</b> 4-11-1984	4	The Committee scrutinised a part of the material received from the Haryana State Small Industries and Export Corporation regarding the general working of that
53. 5-11-1984	, ,	corporation. • Discussion with the Public Undertakings
Ta the same and	•• ••	Committee of Orissa Legislative Assembly at Orissa Legislative Assembly; Bhubanesh- war.
້າ:-54	•	The Committee reviewed the discussion held with the sister committee/officers during the tour to various States undertaken by the Committee.
<b>55.</b> 15-11-1984	6	<sup>4</sup> Oral examination of the representatives of the Industries Department and the Haryana State Small Industries and Export Corpo- ration in respect of General Working of their Corporation.
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1       2       3       4         56. 16-11-1984       4       Resumption of oral examination of the representatives of the Industries and Export Corporation in respect of General Working of their Corporation.         57. 22-11-1984       4       Oral examination of the representatives, of Industries Expanitorent/Haryana Breweries Limited regarding implementation of recommendations/observations contained in :-         57. 22-11-1984       4       Oral examination of the representatives, of Industries and Texacity and Breweries Commendations/observations contained in :-         57. 22-11-1984       4       Oral examination of the Report of Committee on Public Undertakings relating to paragraph No. 7.14 of the Report of Committee on Committee on Public Undertakings relating to Committee on Public Undertakings relating to paragraph Nos. 6.20 and 6.18 of the Report of Committee on Public Undertakings relating to paragraph Nos. 6.20 and 6.18 of the Report of Committee on Public Undertakings relating to public Undertakings relating to public Undertakings relating to Public Undertakings relating to Haryana Breweries Limited (Murthal); and         58. 23-11-84       6       Resumption of the cord examination of the representatives of the Industries and the Report of Committee on Public Undertakings relating to Descriptions of Public Undertakings relating to Breweries Limited (Murthal); and representatives of the Industries Department, Haryana Breweries Limited (Murthal); and representatives of the Hospital Working.         58. 23-11-84       6       Resumption of the cord examination of the representatives of the Hospital Working.         59. 29-11-84       0 ral exami	<ul> <li>56. 16-11-1984</li> <li>76. 16-11-1984</li> <li>76. 16-11-1984</li> <li>77. 22-11-1984</li> <li>78. 22-11-1984</li> <li>79. 22-11-1984</li> <li>70. 701 examination of the representatives, of Industries Department and the Haryana State. Small Industries and Export Corporation.</li> <li>70. 22-11-1984</li> <li>71. 72-11-1984</li> <li>75. 22-11-1984</li> <li>76. 10. 10. 10. 10. 10. 10. 10. 10. 10. 10</li></ul>			
<ul> <li>presentatives of the Industries Department and the Haryana State. Small Industries and Export Corporation in respect of General Working of their Corporation.</li> <li>57. 22-11-1984</li> <li>Oral examination of the representatives, of Industries Department/Haryana Breweries Limited regarding implementation of recommendations/observations contained in :- <ul> <li>(i) Third Report of Committee on Public Undertakings relating to paragraph No. 7.14 of the Report of Lomptrice of Haryana Breweries Limited (Murthal);</li> <li>(ii) the Fifth Report of the Committee on Public Undertakings relating to paragraph No. 6.20 and 6.18 of the Reports of Comptribute of Haryana Breweries Limited (Murthal);</li> <li>(ii) the Fifth Report of the Committee on Public Undertakings relating to paragraph No. 6.20 and 6.18 of the Reports of Comptribute &amp; Auditor General of India for the year 1974-75 in respect of Haryana Breweries Limited (Murthal);</li> <li>(ii) the Ninth Report of Committee on Public Undertakings relating to Haryana Breweries Limited (Murthal) on the General Working.</li> <li>58. 23-11-84</li> <li>6 Resumption of the oral examination of the representatives of the Industries Department/Haryana Breweries Limited (Murthal) on the General Working.</li> <li>59. 29-11-84</li> <li>59. 29-11-84</li> <li>50. 30-31-84</li> <li>51. 61. 6-12-84</li> <li>53. 13-12-84</li> <li>54. 13-12-84</li> <li>55. 71-2-84</li> <li>56. 71-2-84</li> <li>57. 71-2-84</li> <li>58. 23-11-84</li> <li>59. 29-11-84</li> <li>50. 30-31-84</li> <li>51. 6-12-84</li> <li>52. 71-2-84</li> <li>53. 13-12-84</li> <li>54. 13-12-84</li> <li>55. 26-27-27</li> <li>55. 27-28-37</li> <li>56. 27-28-47</li> <li>57. 27-28-37</li> <li>58. 27-28-47</li> <li>59. 29-30-31-84</li> <li>50. 30-31-84</li> <li>51. 6-12-84</li> <li>52. 71-2-84</li> <li>53. 13-12-84</li> <li>54. 13-12-84</li> <li>55. 29. 29-11-84</li> <li>56. 20-30-31-84</li> <li>57. 71-2-84</li> <li>58. 20-30-31-84</li> <li>59. 29-30-31-84</li> <li>50. 20-30-31-84</li> <li>51. 6-12-84</li> <li>52. 71-2-84</li></ul></li></ul>	<ul> <li>presentatives of the Industries Department and the Haryana State. Small Industries and Working of their Corporation.</li> <li>57. 22-11-1984</li> <li>Oral examination of the representatives, of Industries Department/Haryana Breweries Limited regarding implementation of re- commendations/observations.contained in :- (i) Third Report of Committee on Public Undertakings relating to paragraph No. 7.14 of the Report of Committee on Public Undertakings relating to paragraph No. 7.14 of the Report of Committee on Public Undertakings relating to paragraph Nos. 6.20 and 6.18 of the Reports of Comptroller &amp; Auditor General of India for the year 1976-77 and 1977-78 respectively in respect of Haryana Breweries Limited (Murthal); and</li> <li>(ii) the Ninth Report of committee on Public Undertakings relating to paragraph Nos. 6.20 and 6.18 of the Reports of Comptroller &amp; Auditor General of India for the year 1976-77 and 1977-78 respectively in respect of Haryana Breweries Limited (Murthal); and</li> <li>(ii) the Ninth Report of Committee on Public Undertakings relating to Haryana Breweries Limited (Murthal) on the General Working.</li> <li>58. 23-11-84</li> <li>6 Resumption of the oral examination of the representatives of the Industries De- partment/Haryana Breweries Limited (Murthal) on the General Working.</li> <li>59. 29-11-84</li> <li>59. 29-11-84</li> <li>59. 30-31-84.</li> <li>50. 30-31-84.</li> <li>51. 6-12-54</li> <li>53. 13-12-84</li> <li>54. The meeting adjourned for want of quorum without transacting any business.</li> <li>54. 7-12-84</li> <li>55. 7-12-84</li> <li>56. 7-12-84</li> <li>57. The meeting adjourned for want of quorum without transacting any business.</li> <li>57. 7-12-84</li> <li>58. 7-12-84</li> <li>59. 7-12-84</li> <li>50. 7-12-84</li> <li>51. 6-12-54</li> <li>53. 7-12-84</li> <li>54. 7-12-84</li> <li>55. 7-12-84</li> <li>56. 7-12-84</li> <li>57. 7-12-84</li> <li>58. 7-12-84</li> <li>59. 7-12-84</li> <li>50. 7-12-84</li> <li>51. 7-12-84</li> <li>53. 7-12-84</li> <li>54. 7-12-84</li> <li>55</li></ul>	1 2	3	4
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<ul> <li>Undertakings relating to paragraph No. 7.14 of the Report of Comptr- roller &amp; Auditor General of India for the year 1974-75 in respect of Haryana Breweries Limited (Murthal);</li> <li>(ii) the Fifth Report of the Committee on Public Undertakings relating to paragraph Nos. 6.20 and 6.18 of the Reports of Comptroller &amp; Auditor General of India for the year 1976-77 and 1977-78 respectively in respect of Haryana Breweries Limited (Murthal); and</li> <li>(iii) the Ninth Report of Committee on Public Undertakings relating to Haryana Breweries Limited (Murthal); and</li> <li>58. 23-11-84</li> <li>6 Resumption of the oral examination of the representatives of the Industrics De- partment/Haryana Breweries Limited re- garding implementation of recommendations/ observations contained in the 9th Report of Committee on Public Undertakings rela- ting to Haryana Breweries Limited (Murthal) on the General Working.</li> <li>59. 29-11-84</li> <li>59. 29-11-84</li> <li>60. 30-11-84</li> <li>71. Cramination of the representatives of the Hasynana Tourism Corporation regarding implementation of othe commen- dations contained in 8th Report of the Com- mittee on Public Undertakings rela- ting to Haryana Tourism Corporations/ toons.</li> <li>60. 30-11-84</li> <li>61. 6-12-84</li> <li>62. 7-12-84</li> <li>63. 13-12-84</li> <li>74. The meeting adjourned for want of quorum without transacting any business.</li> <li>63. 13-12-84</li> <li>75. Resumption of oral examination of the re- presentives of the Haryana State Small Industries &amp; Export Corporation in regard</li> </ul>	<ul> <li>Undertakings relating to pragraph No. 7.14 of the Report of Comptr- roller &amp; Auditor General of India for the year 1974-75 in respect of Haryana Breweries Limited (Murthal);</li> <li>(ii) the Fith Report of the Committee on Public Undertakings relating to paragraph Nos. 6.20 and 6.18 of the Reports of Comptroller &amp; Auditor General of India for the year 1976-77 and 1977-78 respectively in respect of Haryana Breweries Limited (Murthal); and</li> <li>(iii) the Ninth Report of Committee on Public Undertakings relating to Haryana Breweries Eimited (Murthal) on the General Working.</li> <li>58. 23-11-84</li> <li>Resumption of the oral examination of the argersentatives of the Industries De- partment/Haryana Breweries Limited re- garding implementation of recommendations/ observations contained in the 9th Report of Committee on Public Undertakings rela- ting to Haryana Breweries Limited (Murthal) on the General Working.</li> <li>59. 29-11-84</li> <li>Oral examination of the representatives of the HospitalityTourism Departments and the Haryana Tourism Corporation regarding implementation of observations recommen- dations contained in 8th Report of the Com- mittee on Public Undertakings on the General Working of Haryana Tourism Corpora- tion.</li> <li>60. 30-11-84</li> <li>Che meeting adjourned for want of quorum without transacting any business.</li> <li>61. 6-12-84</li> <li>The meeting adjourned for want of quorum without transacting any business.</li> <li>62. 7-12-84</li> <li>Resumption of oral examination of the re- presentatives of the Haryana State Small Industries &amp; Export Corporation in regard to its General working.</li> </ul>	· .		commendations/observations contained in :
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<ul> <li>61. 6-12-84</li> <li>62. 7-12-84</li> <li>63. 13-12-84</li> <li>74. The meeting adjourned for want of quorum without transacting any business.</li> <li>75. 7-12-84</li> <li>76. 7-12-84</li></ul>	<ul> <li>61. 6-12-84</li> <li>62. 7-12-84</li> <li>63. 13-12-84</li> <li>64. 3. Resumption of oral examination of the representatives of the Haryana State Small Industries &amp; Export Corporation in regard to its General working.</li> </ul>	59. 29-11-84	3	the Hospitality/Tourism Departments and the Haryana Tourism Corporation regarding implementation of observations/recommen- dations contained in 8th Report of the Com- mittee on Public Undertakings on the General Working of Haryana Tourism Corpora-
<ul> <li>62. 7-12-84</li> <li>63. 13-12-84</li> <li>63. 13-12-84</li> <li>63. 13-12-84</li> <li>74. 3</li> <li>75. 3</li> <li>75. 4</li> <li>76. 3</li> <li>76. 4</li> <li>76. 4</li> <li>76. 5</li> <li>76. 6</li> <li>76. 7</li> <li></li></ul>	<ul> <li>62. 7-12-84</li> <li>63. 13-12-84</li> <li>64. 13-12-84</li> <li>65. 13-12-84</li> <li>66. 14. 14. 14. 14. 14. 14. 14. 14. 14. 14</li></ul>	60, 30-11-84	2,	The meeting adjourned for want of quorum without transacting any business.
<ul> <li>without transacting any business.</li> <li>63. 13-12-84</li> <li>3 Resumption of oral examination of the representatives of the Haryana State Small Industries &amp; Export Corporation in regard</li> </ul>	<ul> <li>without transacting any business.</li> <li>63, 13-12-34</li> <li>3 Resumption of oral examination of the representatives of the Haryana State Small Industries &amp; Export Corporation in regard to its General working.</li> </ul>	61. 6-12-84	4 -	
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	۵	63. 13-12-84	3	presentatives of the Haryana State Small Industries & Export Corporation in regard

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	64. 14-12-84		The meeting adjourned for want of quorum without transacting any business.
1. 	65. 27-12-84	3	(f) Oral examination of the representatives of the Industries Department/Haryana Concast Ltd., regarding the implemen- tation of recommendations/observations contained in the 13th Report of the Committee on the General-Working of the Haryana Concast Limited, Hissar.
		14 - <sup>13</sup> -	<ul> <li>(ii) The Committee decided to hold their meeting at Aikant Bhawan, Mussoori</li> <li>from 5th February, 1985 to 12th February, 1985 for drafting and finalising the Reports of the Public Undertakings Committee to be presented in the next Budget Session.</li> </ul>
	- 66. 3-1-85	، - 5 ج م	Resumption of oral examination of the representatives of the Tourism Department and the Haryana Tourism Corporation re- garding implementation of recommendations/ observations contained in 8th Report of the Committee on the General Working of Har- yana Tourism Corporation, Limited.
×.	···67. 4-1-1985	- 5	Oral examination of the representatives of the Agriculture Department/Haryana Seeds Development Corporation regarding imple- mentation of recommendations/observations contained in :- ",
	، در ۳ در می ۴		(i) the 5th Report of Committee on Public Undertakings relating to paragraph No. 6.20 of the Report of Comptroller & Auditor General of India for the year 1977-78 in respect of Haryana Seeds Development Corporation; and
			(ii) the Sixteenth Report of Committee on Public Undertakings relating to para- graph Nos. 6.22 & 6.23 of the Report of Comptroller & Auditor General Of India for the year 1979-80 in respect of Haryana Seeds Development: Corpo- ration.
<b>ء</b> 21	68. 10-1-85	e 4	Oral examination of the representatives of the Agriculture Department and the Harvana Seeds Development Corporation regarding implementation of recommenda- tions/observations contained in the 16th Report of Committee on Public Undertakings relating to paragraph No. 6.23 of the Report of Comptroller & Auditor General of India for the year 1980-81 in respect of Har- yana Seeds Development Corporation.
	69. 11-1-85		Drafting of the Report of the Public Undertakin's Committee on the General Working of Haryana Harijan Kalyan Nigam Limited, Chandigarh.
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	.70. 17-1-85		The Committee partly drafted their Report on the General Working of the Har- yana Harijan Kalyan Nigam, Limited, Chandi- garh.	Ň
	71. 18-1-85	2	The meeting adjourned for want of quorum without transacting any business.	Ċ,
	72. 24-1-85	* 3 :	. The Committee partly drafted the Report on the General Working of the Haryana Harijan Kalyan Nigam.	, n
	73. 25-1-85	4	The Committee partly drafted their Se- venteenth Report on the Reports of the Comptroller & Auditor General of India for the years 1979-80 to 1981-82.	
	74. 1-2-85	3	Oral examination of the representatives of Industries Department/Haryana State Small Industries and Export Corporation regarding various paragraphs contained in the Reports of the Comptroller and Auditor Genelal of India for the years 1980-81 & 1981-82 (Audit Reportsj	V N.V.
÷	75. 2-2-85	- 3. -	Resumtion of oral examination of the rep- resentatives of the Haryana State Small . Indus- tries and Export Corporation in respect of the Report of the Comptroller and Auditor Genral of India for the year 198182.	XX
8 9	76. 7-2-85 -	ŝ	(1) Oral examination of the representatives of the Finance Department regarding the information relating to the posting of Accounts Officers in the Corporations/ Boards.	1
Ŧ	· · · · ·	•	<ul> <li>(II) Resumption of oral examination of the representatives of the Haryana State Small Industries and Export Corpora- tion in respect of the Report of the Comptroller and Auditor General of India for the year 1981-82 (Civil).</li> </ul>	C. XX
-	-77. 8:2-85	- 2	The meeting adjourned for want of quorum without transacting any business.	
	78. 14.2.85	3	The Committee partly drafted their Re- port on the General Working of the Haryana State Small Industries & Export Corpora- tion.	, <b>1</b>
	79. 15-2-85	5 -	The Committee finalized their Report on the General Working of Haryana Harijan Kalyan Nigam.	r 1
	80. 21-2-85	2	The meeting adjourned for want of quo- rum without transacting any business.	:
	81, 22-2-85	2	The meeting adjourned for wart of quo- rum without transacting any business.	

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82, 28-	2-85	· <u> </u>	1 4	(i) The Com	mittee fi	naliced t	
E. Sec	<u>.</u>			teenth Re cluded in	port on	the para	raphs, in
`د د	х р	1. v		roller & A the years I	uditor-G	eneral of	' India foi
۴.	~	· · ·	. ,	(ii) The Com man to si	nittee au n' and 'pr	thorized esent the	the châir. Report to
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<sup>483.</sup> 143	-85	ĩ	3 - ' te th	The Communitienth Report of the Harvana	ice final n the Gi State Sn	ised the eneral W	ir Nine orking of
	- F	<u> </u>	مجريبيهم والمري الأرد	vhore corbotat	IOU FEADIN	eq <sub>1</sub> : Unar	idigath. <sup>1</sup>
4. Me	etings on	-the-spot	study at	places other	than Cl	iandigar	
í, (i)	Krishan	a Rubbe	r Industi	ilder, Ambal	Arun	Steel, In	dustries,
، بغر ،	'Duikot; 'Ísmailal	Batra C	Oach Bu ti Firmit	llder, Ambal	a; Kâml	a Eng <b>g</b> .	Works
	Kaithal	, Swastil	Electr	ure, Kuruks ical Indús	ires. Ji	nd: Ha	andloom
•	Conne,	inatuajui	; Gautan	n Service Sta	non: and	d Unite	d Indus-
17.14	tries, v	mage Dna	ini, Han	si, on 6.10.1	984.		
· (ii)	Saket	Village I	adustries	, Mandal	Village;	Vishwa	karama
с <b>і</b> . 2	Ganowa	$\mathbf{u}$ ustries, $\mathbf{I}$	Mandal Industrie	vill. Gangwa	; Tce 🧐	Factory,	<sup>e</sup> Village
- ·	Hissar:	Bhartia	Aero-In	s,- Gangwa; dustries, A	vi Harya Viohani 🗋	na Em Krishan	Oil &
, -	Flour N	Mill, Agr	oha; ản	d Punja Da	tri Čent	re. Big	har. on
	7.10.198	4.			`		
¯ (iii)	District	Marketin	g office	and raw m	aterial ]	Depot,	Rohtak;
chet :	Dobh: (	Ghee Ka	v. Suréič	al. Villare	Ddbh	Bharat.	J Idvos
	Pottery	Unit, Vi	llage D	it, Dobh; Ga al, Village obh; and C	hander	Khil M	lurmura
	Factory	Dobh.	on 8.10.1	984.	: -		•
., <u>∩</u> - (iv)∙	Raw m	aterial (I P.) on 9	Depot, F 10, 1984	arida bad; ' ai	nd " Hary	ana En	npörium
. (v)	Royal	oacks: Gu	rgaön: A	Mahendra Ja	i Works	Nirmal	Aggar-
-1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1	wal wor	ks; Golde	n Rubbe	r pipe Factor	ry. Gurg	aon <sup>.</sup> Ha	ndloom
- -	Industri	es, Villag	ge Feroz	pur' Namak.	. Guŕèa	on: K	alatmak
-	Gokulga	an Iran rh: Har	ung Ce i Steel	ntre, Gurga & Wooden	n; Lux: Furniti	mi Steel	Udyog,
<b>.</b> .	Vijay Pi	ipe Indus	tries, Da	ahina, Mohi	ndergarh	on 11.	10.1984.
(vi)	Aristo E	[lectrical]	Accrious	eres Bahadi	iroarh - :	Aristo	Evonor-
	aters, C	J.T. Roa	d Bahal	garh; Gûpts stries, Bahalg	Vaikal	ight Inc	lustries,
- ` ,	Good a	m; Sudha Manufaki	in Indus	stries, Bahalg	arh; F	laryana	Sports
	Industrie	s; and A	Azad Ca	shi Bottle I rpet, Village	Ratgar	on 12.10	5unrise 0.1984.
5. Mee				aces out side			
Simla~	ふ(j) D	iscussion	on vario	us áspects- 4.	of the	Nathf a	
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Jbakri (ii and Shungra	) Inspection to Jhakri Power House site of the project on 27.6.1984.
Kalpa (ii	i) Inspection to Nathpa Dam, Sanjay Vidut Priyojna and the site of Karchapi-Wangtu Hydel Project on 28.6.1984.
Simla (iv	7) Meeting with the Public Undertakings Committee of Himachal Pradesh on 29.6.1984.
Agra (v	10.10.1984.
Kerala (v	i) Discussion with the officers of the Kerala Legislative Assembly Secretariat at M.L.As Hostel, Kerala on 29.10.1984.
Kanya (vi kumari	ii) Framing of questionnaire in the light of points discu- ssed in the meeting of the Committee at New Delhi on 25.10.1984 for discussion with the Committee on Public Undertakings of Tamil Nadu and Orissa Legisl- ative Assemblies on 30.10.1984.
🧯 Madurai (vi	ii) The Committee formulated a questionnaire on 31.10.84.
Madras ((i	x) The Committee passed a condolence resolution on the sad demise of Prime Minister Smt. Indira Gandhi.
₽̃ųīi, (	<ul> <li>x) Scrutiny of a part of the material received from the Haryana State Small Industries and Export Corpor- ation regarding the General Working of the said Corporation on 4.11, 1984.</li> </ul>
New (xi) : Delhi	a) On-the-spot study of the Haryana Emporium, Delhi on 12.10.1984.
the	e Committee informally discussed the points for framing questionnaire to be discussed with the counterpart Com- ttee during the tour at Haryana Bhawan on 25.10.1984.
, mit	e Committee reviewed the discussion held, with the Com- ttees/Officers, during the tour to various States undertaken the Committee on 7.12.1984.
7. Reports	Presented/Laid
(i) Se of	venteenth Report of the Comptroller and Auditor General India for years 1979-80 to 1981-82 was presented to the buse on 29-3-1985.
Ha	teenth Report on the General Working of Haryana rijan Kalyan Nigam Limited was presented to the House 29.3.1985.
. Sm	neteenth Report on the General Working of Haryana State all Industries and Export Corporation Limited was presen- to the House on 29.3.1985.
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### COMMITTEE ON ESTIMATES

1. The Committee consisted of nine members of the Haryana Vidhan Sabha who were elected by the Vidhan Sabha on 23rd March, 1984 according to the principle of proportional representation by means of single transferable vote.

2. Shri Vijaivir Singh was appointed by the Speaker to be the Chairman of the Committee.

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3. The Committee held 37 sittings at Chandigarh and 6 sittings outside Chandigarh. The names of the Members and number of meetings attended by each of them are shown in the table given below :--

Sr. No. Name of Members	Number of meetings - attended
1. Shri Vijaivir Singh	40
2. Shri Inderjit Singh	2
3. Shri Kundan Lal	- 41
4. Shri Nar Singh	42
*5. Shri Neki Ram	Nil
6. Shri Phusa Ram	7
7. Shri Ram Bilas Sharma	28
8. Shri Roshan Lal Arya	33
9. Shri Shakrullah Khan	25
* 10. Shri Daya Nand Sharma	Nil .

\*Shri Neki Ram M.L.A. resigned from the membership of the r Committee w.e.f. 30.5.84.

Committee for the remaining period of the year 1984-85 on 4th/5th September 1984 but resigned from the membership of the Committee w.e.f. 26.9.84.

Sr. Date of meeting No.	of members present	Business transacted to the state
1 2	3	non mar min manne
1. 16th May, 1984	n 11 30	(i) The Secretary, Harvana Vidhan Sabha explained the scope and functions of the Committee to the Members.
≃ ئېيۇنىيە ئورىيە ⊺ س	, <b>.</b>	(ii) The Committee decided to examine the -Budget Estimates for the year -1984-85 of the following departments :
	4	1. Industries;
- ****.		2 Excise and Taxation;
· · · ·		3. Local Bodies; and
	*	4. Food and Supplies
2. 23rd May, 1984	5	Scrutiny of replies received from the Leu cation Department regarding implementation of the recommendations of the Committee a contained in its 12th Report for the -yea 1979-80.
3. 30th May, 1984	6 ,	Resumption of scrutiny of replies receive from the Government in connection with the implementation of the recommendations con- tained in its 12th Report for the year 1979-8 relating to the Education department. The Committee decided to orally examine the rep- resentatives of the Education department.
4. 13th June, 1984	<b>@</b> 6	Scrutiny of replies received from the Irri gation Department in connection with th implementation of the recommendation contained in its 12th Report. for 7 the yea 1979-80.
5. 20th June, 1984	5	Scrutiny of replies received from the Gow in connection with the implementation of the recommendations contained in its 15th Repor for the year 1982-83 relating to the Co operation Department. The Committee de
 سامز ، ا <sup>له</sup>	ъ. "э	cided to orally examine the representatives of the Cooperation Department.
6. 29th June, 1984	5	Scrutiny of replies received from the Go vernment in connection with the implement tation of the recommendations contained in its 12th Report for the year 1979-80 relating to the Education Department.
7. 4th July, 1984	6	The Committee partly scrutinised th material received from the Excise and Taxa tion Department in respect of the Budge Estimates for the year 1984-85.

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- 8,	11 <sub>1</sub> p July, <u>1984</u>	.6	The Committee partly drafted the ques- tionnaire on the Budget Estimates for the year 1984-85 of the Excise and Taxation Department:
9.	18th July, 1984	6	Resumption of the scrutiny of the mate- rial received from the Excise and Taxation Department in respect of the Budget Estima- tes for the year 1984-85.
<b>10</b> .	25th July, 1984	7 J	The Committee partly scrutinised the ma- terial received from the Industries Depart- ment in respect of Budget Estimates for the year 1984-85.
11.	1st August, 1984	7	The Committee scrutinised the Material received from the Industries Department in respect of Budget Estimates for the year 1984-85 and partly framed the question- naire thereon.
12.	7. h. August, 1984.	.4	The Committee scrutinised the material received from the Industries Department in respect of the Budget Estimates for the year 1984-85 and partly framed the question- naire thereon.
13.	14th August, 1984	<b>6</b> 1*	The Committee framed the question- naire in respect of Budget Estimates for the year 1984-85 received from the Indus- tries Department.
1 <u>4</u> ,	22nd August, 1984	6	Oral examination of the representatives of the Irrigation Department in respect of the implementation of outstanding recommen- dations/observations contained in its 12th Report for the year 1979-80.
15.,	29th August, 1984	6, ,	(i) Oral examination of the representa- tives of the Education Department regarding implementation of outstanding recommendations/observations contained in its 12th Report for the year 1979-80.
4 . <sup></sup>	5.1 Q	-	(ii) The Committee decided to undertake a study tour of the States of Rajasilian, Gujarat and Karnataka from 16th September, 1984
16.	3rd. September, 1984	6	Examined the Supplementary Estimates (1st Instalment) for the year 1984-85 rela- ting to various concerned Departments and framed its report thereon.
17.	14th September, 1984	5 ,	Oral, examination of the representatives of the Excise and Taxation Department for non-supply of the replies to the ques thomaire of the Committee relating to the Budget Estimates for the year 1984-85.

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18.	16th September, 19	984 ,6	. The Committee held its meeting at Har yana Bhawan, New Delhi' and france the points for discussion with the Estimates Committee of Rajasthan, Gujarat and Karnataka legislatures during its tour of
19.	17th September, 1	984 - 5	those states. Discussion with the Secretary, Rajasthan legislative Assembly, at lapur on matter of common interest.
20.	20th September, 19	984 5	The Committee held its meeting at circui House, Udaipur and reviewed the discussion held during the visit of Rajasthan legislative Assembly. The Committee made some amendments in the questionnaire which were framed at Haryana Bhawan, New Delhi for discussion during the tour.
21.	21st September, 1	984 <sup>-</sup> , 4	Discussion with the Dy. Secretary Gujara legislative Assembly at Gandhi Nagar or matters of common interest.
'22 <b>.</b>	26th September, 19	84 4	The Committee held discussion with the Estimates Committee of Karnataka legisla , tive Assembly at Bangalore on matters of common interest.
23.	28th September, 19	984 5	The Committee held its meeting at Har yana Bhawan, New Delhi and reviewed th discussions held during their tour of Raja sthan, Gujarat and Karnataka legislativ Assemblies.
24 <b>.</b>	8th October, 1984	-	Oral examination of the representative of the Excise and Taxation Departmen in respect of questionnaire framed by the Committee on the Budget Estimates for the year 1984-85.
25.	17th October, 1984	⊷.5 -	The Committee partly scrutinised the replies received from the Excise and Taxa tion Department in respect of question naire of the Committee on the Budget Estimates for the year 1984-85.
26.	22nd October, 1984	1 5	Do
27.	30th October, 1984	6	Do
28.	31st October, 1984	6	The Committee postponed its meeting or the request of the Commissioner and Secre tary to Govt., Haryana, Excise and Taxation Department.
29.	6th November, 198	34 .1	No business was transacted for want o quorum.
30.	21st November, 19	84 4	replies received from the Engine and To-other

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31. 28th November, 1984	.5	Oral examination of the representatives
n in state in a state in survey in state in the state in	it hijaniradin K	-of the Excise and Taxation Department in respect of questionnaire framed by the Com- mittee on the Budget Estimates for the year 1984-85.
32. 4th December, 1984-	5	The Committee partly scrutinised the
	-	replies received from the Excise and Taxa- tion Department in respect of question- naire of the Committee on the Budget Estimates for the year 1984-85.
33. 26th December, 1984	3	
	<b>,</b>	Scrutiny of the replies received from the Education Department regarding implemen- tation of the recommendations contained in its 12th Report for the year 1979-80.
34. 4th January, 1985	5	Oral examination of the representatives of the Excise and Taxation Department in respect of questionnaire framed by the Committee on the Budget Estimates for the year 1984-85.
35. 9th January, 1985	5	Do
36. 16th January, 1985	<b>5</b>	Resumption of Oral examination of the representatives of the Excise and Taxation Department in respect of questionnaire framed by the Committee on the Budget Esti- mates for the year 1984-85.
. 37. 23rd January, 1985	<sup></sup> 2	No business was transacted for want of quorum.
38. 30th January, 1985	•	Drafting of the 17th Report on the Bud- get Estimates for the year 1984-85 relating to the Excise and Taxation Department.
39. 6th February, 1985	5	Oral examination of the representatives of the Excise and Taxation Department in respect of questionnaire framed by the Committee on the Budget Estimates for the year 1984-85.
40. 11th February, 1985	5	Drafting of the 17th Report on the Bud- get Estimates for the year 1984-85 relating to the Excise and Taxation Department.
41. 18th February, 1985	5	Drafting of the 17th Report on the Bud- get Estimates for the year 1984-85 relating to the Excise and Taxation Department.
42. 26th February, 1985	4 -	Finalized the 17th Report on the Budget Estimates for the year 1984-85 relating to the Excise and Taxation Department.
43. 12th March, 1985	, 7 , 7	Examined the Supplementary Estimates for the year 1984-85 (II Instalment) relating to various concerned Departments and pre- pared its Report thereon.
		<u></u>
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5. During the period following Reports to the H	l-under-review th louse :	e Committee presented the
Sr. By whom: No. presented/laid	Date: on which presented/laid	Subject
- I. Chairman, Committee.	-3rd September, 1984	Report of the Estimates Committee on the Supple- mentary Estimates (1st Instalment) for the year 1984-85.
2. Chairman, Committee	13th March, 1985	Report of the Estimates Committee on the Supple- mentary Estimates (II In- stalment) for the year 1984-85.
3. Chairman, Committee on Estimates	29th March,. 1985	17th Report of the Esti- mates Committee on the Budget Estimates of the Excise and Taxation Department for the year 1984-85.
	at places other the ild meetings at pla ven below :	n Chaudigarh.
(i) New Delbi - (See Sr.No. 18 & 23	5	16th & 28th September, 1984
(ii) Jaipur (See Sr. No. 1	19)	17th September, 1984 <sup>-</sup> -
(iii) Udaipur (See Sr. No	. 20):	20th September, 1984
(iv)! Gandhivägar (See S	Sr. No. 21)	21st September, 1984
(v) Bängalore (See Sr. 1	No. 22) Proceedings	26th September, 1984

 $_{,1}$ ,  $7_{,1}$ ,  $A_{,1}$  record of the proceedings of each meeting has been kept in the Haryana Vidhan Sabha Secretariat.

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## THE COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

The Committee on Welfare of Scheduled Castes and Scheduled Tribes for the year 1984-85 was constituted by the Haryana Vidhan Sabha, by election vide a Notification dated the 30th April 1984' under Rule 260-A (I) of the Rules of Procedure and Conduct of. Business in the Haryana Legislative Assembly. Shri Neki Ram; M.L.A. was appointed Chairman of the Committee by the Hon. Speaker.

The names of the Members of the Committee and the number of meetings attended by each of them out of the total number of. 47 meetings, (This number includes 2 meetings when business could not be transacted for want of quorum) held during the period under review are given below (

Sr. No.	Name of Member	Number of meetings attended
	-Shri Neki Ram	30
*2.	Shri Amar Singh	14
	Shri Bhagi Ram Shri Bhalle Ram	43
**5.	Smt Kartar Devi	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
6.	Shri-Khillan Singh	30
7.	Shri Om Parkash (Beri)	42
<b>8</b> .	Shri Phool Chand	45
.9.	Prof. Sampat Singh	37

\*Shri Amar Singh, M:L.A. and \*\*Smt. Kartar Devi, M.L.A. on their appointments as Minister and Minister of State respectively, ceased to be members of the Committee with effect from 14th September, 1984.

## Meetings held and business transacted

The dates of meetings, the number of Members present and the business transacted at each meeting are given below :---

Sr. Date No. of meeting	Number of Business transacted Members present
1, 14th May, 1984	7 (i) Discussion on scope and functions of the Committee (1 - 7
Entrates the lease	- the Committee, 1 - 1
	the Committee, 7 - 7

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		. • <sup>*</sup>		a construction of the second s	
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	<b>1</b>	_ 2	3	4	
•	′		92 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1	(ii) Selection of Departments for oral examination.	•
	2.	23rd May, 1984	8	Scrutiny of the material received from the Local Govt. Deptt.	
	3.	30th May, 1984	ب <sup>د</sup> ا	Framing of questionnaire on the material received from the Local Govt. Department.	٠
	4	7th June, 1984	2	No business was transacted for want of quorum.	-
	5.	20th June, 1984	6	Framing of questionnaire, on the material received from the Local Govt. Department.	••• •
	6.	27th June, 1984 🔤	· 7 -	Scrutiny of replies with regard to the implementation of further recommendations contained in the 8th Report in respect of Town and Country Planning Deptt.	
	7.	2nd July, 1984	, <sup>8</sup>	Scrutiny of the material received from the PWD (Public, Health) Department.	2
	8.	4th July, 1984 at New Delhi	8	Scrutiny of the material/quarterly Report sent by the Welfare of Scheduled Castes and Backward Classes Deptt.	,
,	9.	5th July, 1984 at Badkhal Lake, Faridabad	8	Scrutiny of the Report received from various Deptts, about the representation of Scheduled Castes in class IV posts after including and excluding the Sweepers and Scavengers in category IV posts.	
	1 <u>0</u> .	6th July, 1984 at Badkhal Lake, Faridabad	8	Scrutiny of Special Component Plan fur- nished by Welfare of Scheduled Castes and Backward Classes Deptt.	:
	11. 5 -	11th July, 1984	7	Scrutiny of replies with regard to the implementation of further recommendations contained in the 8th Report in respect of Printing and Stationery Deptt.	1-5
•	12.	181b July, 1984	9 *	Framing of questionnaire on the material received from the P.W.D. (Public Health) Department.	i
	13.	25th July, 1984	- 7	Oral examination of the Representatives of Printing and Stationery Depit. in res- pect of replies received further with regard to	` <u>`</u>
	, 		, <b>, , , ,</b>	the implementation of further recommen- dations contained in the 8th Report of the Committee.	•
	14.	30 July, 1984	7	Do	
-	<u>1</u> 5.	6th August, 1984 •.	9	Framing of questionnaire on the material received from the P.W.D. (Public Health) Department.	• •
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- <del>-</del> - - -	-16.	13th	Augu	st, 198	4	ŕ		Scrutin Welfare ward dations Commis Schedul	Classes contai sioner	hedule Depti ned i for S	d Cas on n 27th	tes and the r Repo	nd Ba ecomme rt of	:K- :n- the
;				ist, 1984 st, 1984	-	-	8 1 .,	Oral of the supply (	Do - Educa of the	ation tion I	Deptt.	regard	ing no	)II-
	19.	12th	Septe	mber,	1984 <u>-</u>		ر ' 8	····	ny of of Sche Deptt ed in t er for Sc in so fa	the re- eduled on the 27 chedule	olies re 'Castes the r h Rep d Cast	ceived and ecomu ort of es and	from ( Backwa iendatio the Co Schedu	the ard ~ ms. m- led
	20.	18tp	Septe	mber,	1984	r	6.	Decis various	ion to States i	unde in Indi	rtake a	study	tour	to
	21.	21st	Septe	mber, l	984		4 '	Scruti Excise	iny of & Taxa	the rep tion D	plies re epartm	ceived ent.	from	the
ء بر بر	22.	26th	' Sept	ember,	1984	,	.5 <sub>3</sub>	Castes the re 27th R	d from and J comme eport c Castes	n the Backwa ndation of the ( and S	welfar ord Cla is con Commis Schedul	e of asses ntained sioner ed Tril	Schedu Deptt. in z for Sc bes in	on the he-
į	23.	3rd	Octob	er, 1984	-		- <u>5</u>	b H O R	consider y the aryana f the Construction eport.	Chief regar ommitt	Secre ding ee cont	tary recomm ained	in the s	vt., ons )th -
-	• 2 <b>4.</b>	• • • •	<u>Pctob</u>	er, 1984	۲. ۲. ۲.	• -	5	Resu ceived and B recom Repor Castes	mption from th ackwar nendati i of the and Sch to the	of sc ie Wel d Clas ions co Comi ieduled	rutiny fare of ses De ontaine mission Tribes	of the Schedu partme d in er for in so f	replies iled Cai int on the 2 Schedu	re- sies the 7th iled
	25. 1	10 th at N	Ccto ew Dc	ber, 19 lhi	84	أن ر •	5	comm	ning of on inter ittees of tour.	est to	be dis	scussed	with	the
			Octob trauni	er, 198	4	1	.3:	for_dis the Na	assion c cussion agaland Assem	with 1 , Mari	he sist pur a	er Con nd Trij	omittee pura Le	s of gis-
i	. 27,	,14th at K	Octol ohima	er, 198	4		3	, Disc with t	he offic	ers of	the Na	comn galand	on inte Legisla	rest tivę

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28	15th Octob at Imphal	er, 1984		- 3	Meeting with the sister Committee of Manipur Legislative Assembly on matter of
29.	17th Octob at Dharam				common interest. Review of the discussion held with the officers of the Nagaland Legislative Assembly Secretariat.
30.	19th Octob at Agartala	er, 1984	·ς1	3	Meeting with the sister Committee of the Tripura Legislative Assembly, ning 31
31.	21st Octob at Gauhati	er, 1984	<sup>11</sup> م	3	. Review of the discussion held with the sister Committee of Manipur Legislative Assembly.
32.	23rd Octob at New Del	oer, 1984 hi	ج م د ر	6	Review of the discussion held during the tour with sister Committees of vericus States Legislatures.
· 33.	30th Octob	м. Х	• -	. 7 -	Resumption of scrutiny of the replies re- ceived from the Welfare of Scheduled Castes and Backward Classes Deptt. on the recom- mendations contained in the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes in so far as these relate to the State of Haryana
34	6th Novem	ber, 1984		6	Condolence resolution at the brutal assas- sination of Smt. Indira Gandhi, Prime Minister of India.
35. 	14th Noven	aber, 1984.		<b>6</b> پر بر	Resumption of scrunity of the replies receive from the Welfare of Scheduled Castes and Backward Classes Department on the re- commendations contained in the 27th Report of the Commissioner for Scheduled Castes and Scheduled Tribes in so far as these relate to the State of Haryana.
36.	21st Noven	iber, 1984	د عر ۱۳	5	, Do
37,	28th Noven	nber, 1984		- 5	۳ Ďo
~38.	5th Decemt	per, 1984	لد	2 	<sup>1</sup> No business was transacted for want <sup>2</sup> of quorum.
3 <u>9</u> .	'2nd Januar	y, 1985	/1	<sup>°</sup> 6	Scrutiny of the replies received from the <sup>4</sup> Local Government and Rehabilitation Depart- ments and Haryana Harijan Kalyan Nigam Ltd.
40.	9th January	<b>,</b> 1985 *	2 /	. 7 <u>.</u>	<sup>2</sup> Oral examination. <sup>49</sup> of <sup>3</sup> the representatives of the Rehabilitation Deptt. in regard to distribution of Inferior Evacuee Land to-Harijans.
41.	16th Januar		ې ۲	-	Oral examination of the representatives of the Local Government Department regarding enumerating facilities being provided to the Scheduled Castes Scavengers/Safai Karam- charies.
42,	23rd Januar	y, 1985	~	7	Oral examination of the Chief. Secretary to Government Haryana with regard to the

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ب ب		)ih Janu Ioost	ary, 1985	<i>.</i> ,	7	Scrutin Local G	y of the overnmen	replies t Depar	received tment.	from the
,	•		ary, 1985	-	- 7	ماز	- ,	Do	ຖ້າເປັ	
	.45. 13 * :: *	h Febr	uary, 1985	- 1	7.	the 8th R recommunity Report of Castes	ndations/ leport of ledations of the Con	bservati he Com contain nmission luled Ti	ons com mittee a ed in er for	he further ntained in and on the the 27th Scheduled hich relate
<b>·</b>	46. 20	)th Febr	uary, 1985	- 	7		tion of		port of	the Com-
~~	47. 27	th Febr	uary, 1985	; بر	7	Scrutin	y of the p and Sta	eplies; 1 tionery	eceived and I	from the anchayats
4	. Répo taken	rt to th by th	the perion ne House ne Govt.	on the .	29tl furth	h March	1, 1985 Dimendat	in resp ions/ob	pect of servati	action ons con-
4	Répo taken tainea 27th J	rt to th by th in its Report	1e House	on the on the ort and Commiss	29tl furth on t sione	h March ler recon he recor r for Sc	1, 1985 himendat nmenda heduled	in resp ions/ob ions co	pect of servationtaine	action ons con- d in the
	Répo taken tainea 27th J	rt to th by th in its Report	ne House ne Govt. 8th Rep of the (	on the on the ort and Commiss	29th furth on t sione tate c	h March ler recon he recor r for Sc	n, 1985 hmendat nmenda heduled ina	in resj ions/ob ions co Castes	pect of servation ontaine and So	action ons con- d in the cheduled
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	Répo taken tainec 27th I Tribe	rt to the by the i in its Report s which recor	ne House ne Govt. 8th Rep of the ( h relate t d of the	on the on the ort and Commiss o the S	29th furth on t sione tate o Pro dings	h March he record r for Sc of Harys ceedings s of the tariat.	n, 1985 nmendat nmenda heduled ina. Commi	in resp ions/ob ions co Castes itee has	pect of servation and So been	action ons con- d in the cheduled kept in
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## COMMITTEE ON GOVERNMENT ASSURANCES-

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1. The Committee on Government Assurances of the Haryana Vidhan Sabha for the year 1984-85 consisting of nine members was nominated by the Speaker on 29-4-1984 and one Special Invitee was nominated on 31-5-1984.

2. Shri Sahab Singh Saini was appointed by the Hon'ble Speaker as Chairman of the Committee.

3. The Committee held in all 40 meetings. The names of the members and number of meetings attended by each of them are shown in the table below :--

Sr.	Name of member	Number of meetings
	Shri-Sahəb Singh Saini	
<u> </u>	Shri Harpal Singh -	Nil
<u> </u>	Shri Surender Singh	33
· · · · • 4.	Shri Goyerdhan Dass, Chauhan	- a _ a _ <b>8</b> - <b>a</b> _ a
5.	Dr. Om Parkash Sharma	
1	Shri Lila Krishan	- 11
7.	Shri Verender Singh	37
8.	Shri Devi Dass	26
, <b>9</b> .	Shri Sujan Singh	1.39
•	Special Invitee	
10.	Shri Kulbir Singh Malik	37

Shri Harpal Singh on his appointment as Minister ceased to be member of the Committee w.e.f. 14-9-1984.

Shri Goverdhan Dass Chauhan resigned from the membership of the Committee w.e.f. 4-1-1985 on his appointment as Minister.

Election of Shri Lila Krishan was set aside by the Punjab and Haryana High Court vide judgement dated 28-8-1984, but the operation was stayed for a period of two months to enable Shri Lila Krishan to file his appeal in the Supreme Court.

Meetings held and business transacted

The dates of meetings, the number of members present and the

-business transacted at each meeting are given below :-----

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Sr. Date of meeting	Number of m present	embers Business transacted
1: 2	3-,	
1. 16th May, 1984*	. 6	The Secretary explained the scope and functions of the Committee to the members
2. 23rd May, 1984	6	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of September, 1983.
3. 30th May, 1984	6	Scrutiny of statement of assurances give by the Ministers during the Session held in the month of September, 1983.
4. 8th June, 1984	3 <b>. * :5</b>	Scrutiny of statement of assurances, pive by the Ministers during the Session held in the month of September, 1983.
5. 15th June, 1984	⇒. <b>7</b> .	Scrutiny of statement of assurances give by the Ministers during the Session held in the month of September, 1983.
6. 22nd June, 1984	. 7	Scrutiny of statement of assurances give by the Ministers during the Session held i the month of September, 1983.
7. 29th June, 1984	6 · ·	- Scrutiny of statement of assurances give by the Ministers during the Session held in the month of September, 1983.
8. 4th July, 1984	5	Scrutiny of statement of assurances give by the Ministers during the Session held in the month of September, 1983.
9. 11th July, 1984 <sup>3</sup>	` 6 <sup>-</sup>	Scrutiny of statement of assurances give by the Ministers during the Session, held in the month of September, 1983.
10. 18th July, 1984	۰ <b>5</b>	Scrutiny of replies received from the Govern ment regarding the implementation of as surances.
11: 25th July, 1984	7	Scrutiny of replies received from the Govern ment regarding the implementation of assurances.
12: 30th July, 1984	<b>. .</b> 6	Scrutiny of replies received from th Government regarding the implementation of assurances.
13. 8th August, 1984	· · 5	Scrutiny of replies received from the Gov regarding the implementation of Assurances
14. 14th August, 1984	. 5	Scrutiny of replies received from the Gover regarding the implementation of Assurances
15. 22nd August, 1984	<b>1</b> 7 -	Scrutiny of replies received from the Gov regarding the implementation of Assurance
16. 29th August, 1984	-5	(i) Scrutiny of replies received from the Government regarding the imple mentation of Assurances.

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<ul> <li>26. 14th November, 1984</li> <li>26. 14th November, 1984</li> <li>26. 14th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. Scrutiny of statement of assurances given by the Minsiters during the Session held in the month of March, 1984.</li> </ul>				
<ul> <li>(ii) The: Compiltee decided to undertake. Maghalaya and Sikkam w.e.f. 20thl September, 1984.</li> <li>17. 12th September, 1984.</li> <li>18. 20th September, 1984.</li> <li>18. 20th September, 1984.</li> <li>18. 20th September, 1984.</li> <li>19. 26th September, 1984.</li> <li>19. 26th September, 1984.</li> <li>19. 26th September, 1984.</li> <li>20. 3rd October, 1984.</li> <li>21. 10th October, 1984.</li> <li>22. 17th October, 1984.</li> <li>23. 23rd October, 1984.</li> <li>24. 30th October, 1984.</li> <li>25. 7th November, 1984.</li> <li>26. 14th November, 1984.</li> <li>27. 21st November, 1984.</li> <li>28. 28th November, 1984.</li> <li>29. 5th December, 1984.</li> <li>20. 12th December, 1984.</li> <li>20. 12th December, 1984.</li> <li>21. 10th October, 1984.</li> <li>22. 17th October, 1984.</li> <li>23. 23rd October, 1984.</li> <li>24. 30th October, 1984.</li> <li>25. 7th November, 1984.</li> <li>26. 14th November, 1984.</li> <li>27. 21st November, 1984.</li> <li>28. 28th November, 1984.</li> <li>29. 5th December, 1984.</li> <li>20. 12th December, 1984.</li> <li>20. 12th December, 1984.</li> <li>21. 10th October, 1984.</li> <li>22. 17th October, 1984.</li> <li>23. 7th November, 1984.</li> <li>24. 30th October, 1984.</li> <li>25. 7th November, 1984.</li> <li>26. 14th November, 1984.</li> <li>27. 21st November, 1984.</li> <li>28. 28th November, 1984.</li> <li>29. 5th December, 1984.</li> <li>20. 12th December, 1984.</li> <li>21. 10th October, 1984.</li> <li>23. 7th December, 1984.</li> <li>24. 30th October, 1984.</li> <li>25. 7th November, 1984.</li> <li>26. 14th November, 1984.</li> <li>27. 21st November, 1984.</li> <li>28. 28th November, 1984.</li> <li>29. 5th December, 1984.</li> <li>20. 12th December, 1984.</li> <li>21. 21th December, 1984.</li> <li>22. 21th December, 1984.</li> <li>23. 21th December, 1984.</li> <li>24. 30th December, 1984.</li> <li>25. 5crutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>26. 14th November, 1984.</li></ul>				44-
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<ul> <li>Delhi and decided to postpone its onward tour of the States of Nagaland, Meghalaya and Sikkim due to cancellation of train because of heavy floods in Assam and other adjoining States.</li> <li>19. 26th September, 1984</li> <li>20. 3rd October, 1984</li> <li>21. 10th October, 1984</li> <li>22. 17th October, 1984</li> <li>23. 23rd October, 1984</li> <li>24. 30th October, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 10th December, 1984</li> <li>23. 23th December, 1984</li> <li>24. 30th October, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 12th December, 1984</li> <li>22. 12th December, 1984</li> <li>23. 29 Sth December, 1984</li> <li>24. 30th December, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 12th December, 1984</li> <li>22. 12th December, 1984</li> <li>23. No business was transacted for want of accuration of March, 1984.</li> <li>24. 30th December, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 12th December, 1984</li> <li>22. 28th November, 1984</li> <li>23. No business was transacted for want of accuration of March, 1984.</li> <li>24. 30th December, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 12th December,</li></ul>	18			
<ul> <li>other ' adjoining States.</li> <li>19. 26th September, 1984</li> <li>19. 26th September, 1984</li> <li>20. 3rd October, 1984</li> <li>21. 10th October, 1984</li> <li>22. 17th October, 1984</li> <li>23. 23rd October, 1984</li> <li>24. 30th October, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 12th December, 1984</li> <li>23. 23th December, 1984</li> <li>24. 30th October, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 12th December, 1984</li> <li>23. 12th December, 1984</li> <li>24. 30th December, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 22th December, 1984</li> <li>23. 28th November, 1984</li> <li>24. 30th December, 1984</li> <li>25. 7th December, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 21th December, 1984</li> <li>23. 28th November, 1984</li> <li>24. 30th December, 1984</li> <li>25. 5th December, 1984</li> <li>26. 12th December, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 21th December, 1984</li> <li>23. 28th November, 1984</li> <li>24. 30th December, 1984</li> <li>25. 5th December, 1984</li> <li>26. 12th December, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 21th December, 1984</li> <li>23. 21</li></ul>	-	2001 September, 1964	ι. N	Delhi and decided to postpone its onward tour of the States of Nagaland, Meghalaya
<ol> <li>26th September, 1984</li> <li>Scrutiny of replies received from the Govt. regarding the implementation of Assurances.</li> <li>3rd October, 1984</li> <li>Scrutiny of statement of Assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Sth December, 1984</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.</li> <li>Scrutiny of statement of assurances given by the Ministers during the Session held in</li></ol>				other' adjoining States.
<ul> <li>by the Ministers during the Session held in the month of March, 1984.</li> <li>21. 10th October, 1984</li> <li>22. 17th October, 1984</li> <li>23. 23rd October, 1984</li> <li>24. 30th October, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984,</li> <li>27. 21st November, 1984,</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 10th October, 1984</li> <li>22. 17th October, 1984</li> <li>23. 23rd October, 1984</li> <li>24. 30th October, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 21 th December, 1984</li> <li>23. 12th December, 1984</li> <li>24. 30 th December, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th December, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 21 th December, 1984</li> <li>23. 12th December, 1984</li> <li>24. 30 th December, 1984</li> <li>25. 30 th December, 1984</li> <li>26. 12 th December, 1984</li> <li>27. 12 th December, 1984</li> <li>28. 28 th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12 th December, 1984</li> <li>21. 21 th December, 1984</li> <li>23. 12 th December, 1984</li> <li>24. 30 th December, 1984</li> <li>25. 30 th December, 1984</li> <li>26. 12 th December, 1984</li> <li>27. 12 th December, 1984</li> <li>28. 12 th December, 1984</li> <li>29. 12 th December, 1984</li> <li>20. 12 th December, 1984</li> <li>21. 22 th December, 1984</li> <li>23. 23 th December, 1984</li> <li>24. 30 th December, 1984</li> <li>25. 30 th December, 1984</li> <li>26. 30 th December, 1984</li> <li>30 th December, 1984</li> <li>30 th December, 1984</li> <li>31 th December, 1984</li> <li>32 th December, 1984</li> <li>33 th December</li></ul>	19.	26th September, 1984	6	Scrutiny of replies received from the Govt.
<ol> <li>21. 10th October, 1984</li> <li>22. 17th October, 1984</li> <li>23. 23rd October, 1984</li> <li>24. 30th October, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. Sth December, 1984</li> <li>29. Sth December, 1984</li> <li>20. 12th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 10th October, 1984</li> <li>22. 17th December, 1984</li> <li>23. 12th December, 1984</li> <li>24. 10th October, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. Sth December, 1984</li> <li>29. Sth December, 1984</li> <li>20. 12th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 12th December, 1984</li> <li>22. 22th December, 1984</li> <li>23. 23th December, 1984</li> <li>24. 25. 7th November, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. Sth December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 22th December, 1984</li> <li>23. 23th December, 1984</li> <li>24. 25. 25th December, 1984</li> <li>25. 25th December, 1984</li> <li>26. 12th December, 1984</li> <li>27. 12th December, 1984</li> <li>28. 28th November, 1984</li> <li>29. 12th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 21th December, 1984</li> <li>22. 21th December, 1984</li> <li>23. 23th December, 1984</li> <li>24. 25. 25th December, 1984</li> <li>25. 25th December, 1984</li> <li>26. 12th December, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 25th December, 1984</li> <li>20. 25th December, 1984</li> <li>20. 25th December, 1984</li> <li>21. 25th December, 1984</li> <li>2</li></ol>	20,	3rd October, 1984	7	by the Ministers during the Session held in
<ul> <li>23. 23rd October, 1984</li> <li>24. 30th October, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>30. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>21. 23rd October, 1984</li> <li>21. 23rd October, 1984</li> <li>22. 23rd October, 1984</li> <li>23. 23rd October, 1984</li> <li>24. 30th October, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 21st November, 1984</li> <li>22. 21st November, 1984</li> <li>23. 21st November, 1984</li> <li>24. 25. 7th December, 1984</li> <li>25. 7th December, 1984</li> <li>26. 12th December, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12th December, 1984</li> <li>21. 21th December, 1984</li> <li>22. 22 th December, 1984</li> <li>23. 23 th December, 1984</li> <li>24. 25 th December, 1984</li> <li>25. 26 th December, 1984</li> <li>26 th December, 1984</li> <li>27 th December, 1984</li> <li>28 th December, 1984</li> <li>29. 5th December, 1984</li> <li>20. 12 th December, 1984</li> <li>21. 12 th December, 1984</li> <li>22 th December, 1984</li> <li>23. 12 th December, 1984</li> <li>24. 25 th December, 1984</li> <li>25 th December, 1984</li> <li>26 th December, 1984</li> <li>27 th December, 1984</li> <li>28 th December, 1984</li> <li>29. 5th December, 1984</li> <li>30. 12 th December, 1984</li> <li>31. 12 th December, 1984</li> <li>32 th December, 1984</li> <li>33 th December, 1984</li> <li>34 th December, 1984</li> <li>35 th December, 1984</li> <li>36 th December, 1984</li> <li>37 th December, 1984</li> <li>38 th December, 1984</li> <li>39 th December, 1984</li> <li>30 th December, 1984</li> <li>31 th December, 1984</li> <li>32 th December, 1984</li> <li>33 th December, 1984</li> <li>34 th December, 1984</li></ul>	21.	10th October, 1984	5	Scrutiny of replies received from the Goyt
<ul> <li>24. 30th October, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>30. 12th December, 1984</li> <li>31. 12th December, 1984</li> <li>32. 28 th November, 1984</li> <li>33. 12th December, 1984</li> <li>34. 28 th December, 1984</li> <li>35. 28 th November, 1984</li> <li>36. 12 th December, 1984</li> <li>37. 12 th December, 1984</li> <li>38. 12 th December, 1984</li> <li>30. 12 th December, 1984</li> <li>30. 12 th December, 1984</li> <li>31. 12 th December, 1984</li> <li>32. 12 th December, 1984</li> <li>33. No business was transacted for want of 2 members of 2 members and 2 members of 2 members of 2 members and 2 members of 3 members of 3</li></ul>	22.	17th October, 1984	7	Scrutiny of replies received from the Govt, regarding the implementation of Assurances.
<ul> <li>25. 7th November, 1984</li> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>30. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>31. 12th December, 1984</li> <li>32. 12th December, 1984</li> <li>33. 12th December, 1984</li> <li>34. 12th December, 1984</li> <li>35. 12th December, 1984</li> <li>36. 12th December, 1984</li> <li>37. 12th December, 1984</li> <li>38. 12th December, 1984</li> <li>39. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>31. 12th December, 1984</li> <li>32. 12th December, 1984</li> <li>33. No business was transacted for want of 2 members 1 Special</li> </ul>	23.	23rd October, 1984	8	by the Ministers during the Session held in
<ul> <li>25. 7th November, 1984</li> <li>26. 14th November, 1984</li> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>30. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>31. 12th December, 1984</li> <li>32. 12th December, 1984</li> <li>33. 12th December, 1984</li> <li>34. 12th December, 1984</li> <li>35. 12th December, 1984</li> <li>36. 12th December, 1984</li> <li>37. 12th December, 1984</li> <li>38. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>31. 12th December, 1984</li> <li>32. 12th December, 1984</li> <li>33. No business was transacted for want of 2 members guorum.</li> </ul>	24.	30th October, 1984		by the Ministers during the Session held in
<ul> <li>26. 14th November, 1984</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>30. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>31. 12th December, 1984</li> <li>32. 12th December, 1984</li> <li>33. No business was transacted for want of 2 members guorn.</li> <li>34. 12th December, 1984</li> <li>35. 12th December, 1984</li> <li>36. 12th December, 1984</li> <li>37. 12th December, 1984</li> <li>38. 12th December, 1984</li> <li>39. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>31. 12th December, 1984</li> <li>32. 12th December, 1984</li> <li>33. No business was transacted for want of 2 members guorn.</li> </ul>	25. <sup>°</sup>	7th November, 1984		"Passed condolence resolution on the said de mise of late Smt. Indira Gandhi, Prime
<ul> <li>by the Minsiters during the Session held in the month of March, 1984.</li> <li>27. 21st November, 1984</li> <li>28. 28th November, 1984</li> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>30. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>31. 12th December, 1984</li> <li>32. 28 members and a second second</li></ul>	-			
<ul> <li>28. 28th November, 1984</li> <li>29. 5th December, 1984</li> <li>30. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>31. 12th December, 1984</li> <li>32. 12th December, 1984</li> <li>33. No business was transacted for want of 2 members 1 Special</li> </ul>	26.	14th November, 1984	5 `_	by the Minsiters during the Session held
<ul> <li>by the Ministers during the Session held in the month of March, 1984.</li> <li>29. 5th December, 1984</li> <li>30. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>31. 22 members guorum.</li> </ul>	<b>27.</b>	21st November, 1984 ,	-	by the Ministers during the Session held in
<ul> <li>by the Ministers during the Session held in the month of March, 1984.</li> <li>29. 5th December, 1984</li> <li>30. 12th December, 1984</li> <li>30. 12th December, 1984</li> <li>31. 22 members guorum.</li> </ul>	28	28th November 1094	7	Constinut of statement of annual statement
by the Ministers during the Sessions held in the month of March, 1984. 30, 12th December, 1984 3 No business was transacted for want of 2 members quorum. 1 Special		1 * '	, I	by the Ministers during the Session held
30, 12th December, 1984 3 No business was transacted for want of 2 members quorum. 1 Special	2 <b>9</b> .		-	by the Ministers during the Sessions held in
2 members quorum. 1 Special	, 10	E Contraction of the second seco		in the second
	30,	2	members	guorum.
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31. 26th December, 1984	یر د <sup>و</sup> را بر د از د ایر	Sanding of antique Taylor of the Taylor
÷	·	Scrutiny of statement of assurances given by the Ministers during the Session held in the month of March, 1984.
32. 31st December, 1984	.5	Scrutiny of statement of assurances given
- 4 B I I I I I I	-	by the Ministers during the Session held in the month of March, 1984.
33. 9th January, 1985	6	Scrutiny of statement of assurances given.
· · · · · · · · · · · · · · · · · · ·	· ' ' `	by the Ministers during the Session held in the month of March and September, 1984,
34. 16th January, 1985	- <u>6</u>	(i) The Committee reviewed the 15th Report of the Committee on Govt.
		Assurances of the Haryana Vidhan Sabha for the year 1983-84.
йн нас санаг — •		(ii) The Committee partly drafted the Report.
35. 23rd January, 1985	б	The Committee partly drafted the Report in general.
36. 30th January, 1985	15	The Committee reviewed the 15th Report
h.	ļ	of the Committee on Govt. Assurances of the Haryana Vichan Sabha for the year, 1983-84.
37. ' 7th February, 1985	6	The Committee reviewed the 15th Report of the Committee on Goyt. Assurances of
· · · · · · · · · · · · · · · · · · ·		the Haryana Vidhan Sabha for the year, 1983-84.
38. 13th February, 1985	_ 5	The Committee reviewed the 15th Report of the Committee on Govt. Assurances of the Haryana Vidhan Sabha for the year, 1983-84.
39. 20th February, 1985	5	The Committee reviewed the assurances from Sr. No. 101 to 130 contained in the
ал. 	м. ж.е	15th Report of the Committee on Govt. Assurances of the Haryana Vidhan Sabha
40. 26th February, 1985	5	for the year 1984-85. The Committee finalised its 16th Report.
i	<u>\</u>	
The 16th Report o	f the Co	n of the Report ommittee on Government Assurances was presented to the House on 29th
A record of the		ceedings
been kept in the Haryar	a Vidhan	of the meetings of the Committee has Sabha Secretariat.
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## -COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of seven Members of the Haryana Vidhan Sabha, besides the, Advocate General, Haryana, was nominated by the Honble Speaker on the 29th April, 1984 and notified vide notification No.- HVS-LA (Sub Leg)-1/84-85/82, dated the 30th April, 1984.

Sh. Ishwar Singh was initially appointed as the Chairman of the Committee by the Speaker,

The Committee held 44 meetings during the period under review.

The name of the members and number of meetings attended by each of them are shown in the following table :---

Sr. No,	Name of Member		1	Number of meet attended	ings
.1.	*Shri Ishwar Singh-		•	. 12	, <sup>,</sup>
2.	**Shri Roshan Lal Tewari	۴	-	. 1,	
3,	***Shri A. C. Chaudhary -			21	-
4.	Smt. Sharda Rani	1		27	
5,	Shri Mahender Partap Sin	igh _	L	· <u> </u>	•
6	Shri Hira Nand Arya	4	•	41	
, 7.	Shri Dhirpal Singh	i		41	5. P.
8,	Shri Shiv Parshad	l Ł	•	44	
9.	Shri Inder Singh Nain	- 1	•	. 10	
- 10	Advocate General*	_	~	-• 1	· .
	Special invitee	3 .	-	a	
• •	Shri Inder Singh Nain.			13.	

\*Shri Ishwar Singh who was initially appointed as the Chairman of the Committee by the Hon'ble Speaker, resigned from the Chairmanship and Menbership of the Committee with effect from 1st August, 1984 on his appointment as Deputy Chairman of the Haryana State Planning Board and in his place Sbri Roshan Lal Tiwari, MLA, was nominated as member and Chairman of the Committee by the Speaker with effect from 21st August, 1984 notified vide notification No. HVS-LA(Sub-Leg)-11/84-85/97, dated the 21st August, 1984 \*\*Shri Roshan-Lal Tewari, MLA, resigned from the Chairmanship and Membership of the Committee with effect from the 14th September, 1984, on his appointment as Chief Parliamentary Secreretary, Haryana, vide notification No. HVS-LA (Sub-Leg)-1/84-85/118, dated the 19th October, 1984.

\*\*Shri A. C. Chaudhry, MLA, a Member, of the Committee was nominated as Chairman of the Committee by the Speaker with effect from 44th November, 1984 in the vacancy caused on the resignation of Shri, Roshan Lal Tewari, M.L.A., and further nominated Shri Inder Singh Nain, M.L.A., a special invitee as Member of the Committee with effect from 14th November, 1984, for the remaining period of the year 1984-85 wide notification No. HVS-LA (Sub-Leg)-1/84-85/120, dated the 16th November, 1984.

\*\*\* Shri Inder Singh Nain, M.L.A., was nominated by the Speaker as a special invitee of the Committee with effect from 27th July, 1984, vide notification No. HVS-LA (Sub-Leg)-1/84-85/96dated the 30th July, 1984.

## Rules scrutinised

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2. The Haryana Public Premises and Land (Eviction and Rent Recovery) Rules, 1973 framed under the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972.

3. The Punjab Ancient and Historical Monuments and Archaeological Sites, and Remains Rules, 1965 framed under the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1964.

The Haryana Requisitioning and Acquisition of Movable Property Rules, 1979 framed, under the Haryana Requisitioning and Acquisition of Movable Property Act-1975.

5. The Punjab Cotton Ginning and Pressing Factories (Amendment) Rules, 1965 framed under the Haryana Cotton Ginning and Pressing Factories Act, 1953.

6. The Haryana Secretariat Service (State Service Group A) Rules, 1979 framed under proviso to Article 309 of the Constitution of India.

The Punjab Civil Secretariat (State Service Class II) Rules, 1963 framed, under proviso to Article 309 of the Constitution of India.

The Punjab Civil Secretariat (State Service Class III) Rules 1952 framed under proviso to Article 309 of the Constitution of India:

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2	· .	48		- 1
9The Gove under pro with Clause	viso to Article	309 and c	duct) Rules, 1 lause (B) of Artic he Constitution of	le 318 read
10. The Punja 1962 frame Clearance)	a unaer the P	(Improvo unjab Slu	ement and Cleara m Areas (Impro	nce) Rules, vement and
11. The Punjab framed un India:	Civil Services der proviso to	(Punishme o. Article	nt and Appeal) 309 of the Con	Rules, 1952 stitution' of
÷	Meetings held	and busine	ss transacted	_ 11+ + _ = _ = _
below :	the business t	ngs the nu ransacted	mber of members at each meeting	s/special in- g are given
Sr. Date of meeting No.	g Number of M present	fembers _	- Business trar	isacted way
1 2	3	¥	4	· <u>·</u> ··································
1. 9th May, 1984	<u>,</u> 	(1) W Ha	velcome address by aryana Vidhan Sabh	the Secretary,
× · ·	a	(2) Sc	ope and functions of	the Committee.
and a		(3) Se	lection of Rules fo	r scrutiny.
	21	(4) Ap pr	opraisal of work evious Committee.	done by the
2. 15th May, 1984	4	IIICUL AUG 2	of the Punjáb Civil Se Appeal) Rules, 1952, Article 309 of the	tramed under
3. 22nd May, 198	4 _ 5	1952, fran	ion of scrutiny of th (Punishment and ned under proviso institution of India.	Anneell' Dules
4. 29th May, 1984	5 , ,	-1952 fram	ion of scrutiny of th Punishment and Ap ed funder proviso t nstitution of India.	meal) Rules
5. 15th June, 1984	4	1952, fran	ion of scrutiny of th unishment and ned under proviso onstitution of India,	Anneal)/Rules
6. 21st June, 1984	, , <b>5</b> ,	Rules, 197 Public Pre	of the Haryana P (Eviction and Ro 3, framed under mises and Land (Evic Act, 1972.	the Harvana
7: 28th June, 1984	5	Scrutiny provement framed un	of the Punjab Sh and Clearance) Ider the Punjab Sh and Clearance) Ac	Rules, 1962

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1 2	3	4		_
8. 3rd July, 1984	5 (Ì	) Scrutiny of the Punjab and Pressing Factor Rules, 1965 framed Cotton Ginning and Act, 1953.	ries (Amendment) under the Puniab	
	(2	) The Committee deci a study tour to the Sta Kerala and Karnataka 1984.	tes of Tamil Nadu	•
9. 9th July, 1984	- 5 <u>, (1</u>	) Scrutiny of the Harý and Acquisition of Rules, 1979 framed t Requisitioning and Movable Property Ac	Movable Property inder the Haryana Acouisition of	
	(2	). The Committee appro- tour programme fro August, 1984 to the Nadu, Kerala and desired that the perm Speaker for holdin Rameshwaram be of	m 16th to 28th States of Tamil Karnataka and hission of the Hon.	بر
10. 17th July, 1984	lmn 198	rutiny of the Haryan noral Traffic in Womer 1 framed , under the S al Traffic in Women an	and Girls Rules,	٠
11. 23rd July, 1984	Girl	sumption of scrutiny pression of Immoral Tr s Rules, 1981 framed un of Immoral Traffic in 1956.	affic in Women & nder the Suppres-	
12, 30th July, 1984	and Sup	sumption of scrutiny pression of Immoral T Girls Rules, 1981 - fr pression of Immoral T Girls Act, 1956.	amed under the	
13. 6th August, 1984	and Supj	sumption of scrutiny pression of Immoral 7 Girls Rules, 1981 fra pression of Immoral 7 Girls Act, 1956.	med under the	۰.,
14. 13th August, 1984	Serv	rutiny of the Haryana ice Group-A) Rules, 19 viso to Article 309 of th a.	79, framed under	,
*15. /*16th August, 1984 **	siste	aming of questionnair iyana Bhawan) for di r committees of the lu, Kerala and Karna	scussion with the States of Tamil	-
16. 18th August, 1984	Legi Asse	scussion with the Commission of the Tamil solution of the Tamil embly on matters of mon interest.	Nadu Legislative	÷
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ូម 3 4 2 1 Review by the Committee regarding dis-cussion held with the Committee on delegated - 17. 21 st August, 1984 - 4 Legislation of the Tamil Nadu Legislative Assembly and also discussed various points to be discussed with the sister Committee at Trivandrum. 18. 23rd August, 1984 Discussion with the Committee on Subordi-4 nate Legislation of the Kerala Legislative 2  $\sim$ Assembly, Trivandrum on matters of pro-19. 25th August, 1984 3 Discussion with the Deputy Secretary of the Karnataka Legislative Assembly Bangalore on matters of procedure and Common interest. 20. 28th August, 1984 Review by the Committee regarding discussion held with the sister committees and . . ? officers of the Karnataka State Legislative Assembly, Bangalore. 21. 31st August, 1984 Scrutiny of the Punjab Civil Secretariat (State Service Class II) Rules, 1963, framed 3000 Funder proviso to Atticle 309 of the Consti-tution of India. 22. 14th September, 1984 (1) Discussion regarding arrangements to be made for the visiting Committee of the Kerala Legislative Assembly, Kerala Legislative Assembly, tan Saa Ar ar Trivandrum. ÷. (2) Resumption of scrutiny of the Punjab Civil Secretariat (State Service Class II) Rules, 1963 framed under proviso to Article 309 of the Constitution of India. ٦. 2.74 e . tî. 23. 21st September, 1984 Resumption of scrutiny of the Punjab Civil Secretariat (State Service Class II) Rules, 1963 framed under proviso to Article 309 of the Constitution of India. z e la 24. 28th September, 1984 Discussion on matters of Common interest 6 with the Committee on Subordinate Legis-lation of Kerala Legislature. N ... 25. 3rd October, 1984 Scrutiny of the Punjab Civil Secretariat (State Service Class III) Rules, 1952 framed under proviso to Article 309 of the Constitution of India. 26. 8th October, 1984 Resumption of scrutiny of the Punjab Civil Ā Secretariat (State Service Class III) Rules, 1952 framed under proviso to Article 309 of the Constitution of India. 5**1. -** \* 2 , É 1.00 1. 6 24 -27. 18th October, 1984 Resumption of scrutiny of the Punjab Civil 6 Secretariat (State Service Class III) Rules, 1952 framed under proviso to Article 309 of the Constitution of India, \*

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1 2	3	4
28. 23rd October, 1984	4	Scrutiny of the Punjab Ancient and His torical Monuments and Archaeologyics sites and Remains Rules, 1965 framed under the Punjab Ancient and Historical Monu
the second s	- 10. š	ments and Archaeological Sites and Remain Act, 1964 (20 of 1964).
29. 29th October, 1984	- 4	Resumption of scrutiny of the Punja Ancient and Historical Monuments an Archaeological Sites and Remains Rules 1965 framed under the Punjab Ancient an Historical Monuments, and Archaeologica Sites_and Remains Act, 1964(20 of 1964).
30. 6th-November, 1984	3	Meeting adjourned for want of quorum.
31. 14th November, 1984	4	Resumption of scrutiny of the Punjab An cient and Historical Momuments and Archaeological Sites and Remains Rules 1965 framed under the Punjab Ancient an Historical Monuments and Archeologica Sites and Remains Act, 1964 (20 of 1964).
32. 20th November, 1984	6	Scrutiny of the Government Employee (Conduct) Rules, 1966 framed under provise to Article 309 and clause (B) of Article 311 read with clause (3) of Article 187 of the Constitution of India.
33. 29th November, 1984	6	Resumption of scrutiny of the Governmen employees (Conduct) Rules, 1966 frame under the proviso to Article 309 and clause(B of Article 318 read with clause (3) of Article 187 of the Constitution of India.
34. 6th December, 1984	- <b>4</b>	Resumption of scrutiny of the Governmen Employees (Conduct) Rules, 1966 frame under proviso to Article 309 and clause(B of Article 318 read with clause (3) of Article 187 of the Constitution of India.
35. 26th December, 1984	6 	Oral examination of the representative of the Archaeological Department in respect of the Punjab Ancient and Historical Monu ments'and Archaeological Sites and Remain Rules, 1965 framed under the Punjab An- cient and Historical Monuments and Archae- ological Sites and Remains Act, 1964.
36. 31 st December, 1984	5	Oral examination of the representative of Revenue Department in respect of th Haryana Public Premises and Land. (Evictio and Rent Recovery) Rules, 1973 frame under the Haryana Public Premises and Lan (Eviction and Rent Recovery) Act, 1972.
37. 9th January, 1985.	6 	Oral examination of the represen- tatives of Administration of Justic Department in respect of the Haryan Requisitioning and Acquisition of Movabl Property Rules, 1979 framed under th Haryana Requisitioning and Acquisition

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<ul> <li>of the Agriculture Department in respect of the Punjab Cotton Ginning and Pressin Factories (Amendment) Rules, 1965, frame under the Punjab Cotton Ginning and Pressing Factories Act, 1953.</li> <li>4028th January, 1985</li> <li>5 Postponement of oral examination of the Housing Department due to the absence of the representatives of the Housing Department, Haryana, Chandigarh.</li> <li>41: 6th February, 1985</li> <li>5 (1) Oral examination of the representative of the Vhousing Department in respect of the Punjab Slum Areas (Improvement and Clearance) Rules, 1962, frame under the Punjab Slum Areas (Improvement and Clearance) Act, 1961.</li> <li>(2) Oral examination of the Chief Secretar to Government, Haryana, Chandigar in respect of the Punjab Civil Service (Punishment and Appeal) Rules, 195 framed under proviso to Article 309 of the Constitution of India.</li> <li>427. 13th February, 1985</li> <li>5 (1) Oral examination of the Chief Secretar to Government, Haryana, in respect of</li> <li>(1) Oral examination of the Chief Secretar to Government, Haryana, in respect of</li> </ul>	*~	¥.			- P
<ol> <li>Meeting adjourned for want of quorum.</li> <li>23rd January, 1985</li> <li>Oral examination of the representative of the Agriculture Department in respect of the Punjab Cotton Ginning and Pressin Factories (Amendment) Rules, 1965, frame under the Punjab Cotton Ginning and Pressin Factories Act, 1953.</li> <li>28th January, 1985</li> <li>Postponement of oral examination of the Housing Department due to the absence of the representatives of the Housing Depart ment, Haryana, Chandigarh.</li> <li>61) Oral examination of the representative of the Punjab Slum Areas (Improvement and Clearance) Rules, 1962, frame under the Punjab Slum Areas (Improvement and Clearance) Rules, 1962, frame under the Punjab Slum Areas (Improvement and Clearance) Act, 1961.</li> <li>(2) Oral examination of the Chief Secretar to Government, Haryana, Chandigar in respect of the Punjab Civil Service (Punishment and Appeal) Rules, 195 framed under proviso to Article 309 of the Constitution of India.</li> <li>(1) Oral examination of the Chief Secretar to Government, Haryana, in respect of</li> <li>(1) Oral examination of the Chief Secretar to Government, Haryana, in respect of</li> </ol>	•	52	52		
<ol> <li>Meeting adjourned for want of quorum.</li> <li>23rd January, 1985</li> <li>Oral examination of the representative of the Agriculture Department in respect of the Punjab Cotton Ginning and Pressin Factories (Amendment) Rules, 1965, frame under the Punjab Cotton Ginning and Pressin Factories Act, 1953.</li> <li>28th January, 1985</li> <li>Postponement of oral examination of the Housing Department due to the absence of the representatives of the Housing Depart ment, Haryana, Chandigarh.</li> <li>61) Oral examination of the representative of the Punjab Slum Areas (Improvement and Clearance) Rules, 1962, frame under the Punjab Slum Areas (Improvement and Clearance) Rules, 1962, frame under the Punjab Slum Areas (Improvement and Clearance) Act, 1961.</li> <li>(2) Oral examination of the Chief Secretar to Government, Haryana, Chandigar in respect of the Punjab Civil Service (Punishment and Appeal) Rules, 195 framed under proviso to Article 309 of the Constitution of India.</li> <li>(1) Oral examination of the Chief Secretar to Government, Haryana, in respect of</li> <li>(1) Oral examination of the Chief Secretar to Government, Haryana, in respect of</li> </ol>				•	<u> </u>
<ul> <li>39. 23rd January, 1985</li> <li>6. Oral examination of the representative of the Agriculture Department in respect of the Punjab Cotton Ginning and Pressin Factories (Amendment) Rules, 1965, frame under the Punjab Cotton Ginning and Pressing Factories Act, 1953.</li> <li>4028th January, 1985</li> <li>5 Postponement of oral examination of the Housing Department due to the absence of the representatives of the Housing Department, Haryana, Chandigarh.</li> <li>41: 6th February, 1985</li> <li>5 (1) Oral examination of the representatives of the Housing Department in respect of the Punjab Slum Areas (Improvement and Clearance) Rules, 1962, frame under the Punjab Slum Areas (Improvement and Clearance) Act, 1961.</li> <li>(2) Oral examination of the Chief Secretar to Government, Haryana, Chandigari in respect of the Punjab Civil Service (Punishment and Appeal) Rules, 195 framed under proviso to Article 309 of the Constitution of India.</li> <li>42. 13th February, 1985</li> <li>5 (1) Oral examination of the Chief Secretar to Government, Haryana, in respect of the Haryana Secretariat(State</li> </ul>		4		3	2
<ul> <li>of the Agriculture Department in respect of the Punjab Cotton Ginning and Pressing Factories (Amendment) Rules, 1965, frame under-the Punjab Cotton Ginning and Pressing Factories Act, 1953.</li> <li>40. c28th January, 1985</li> <li>5 Postponement of oral examination of the Housing Department due to the absence of the representatives of the Housing Department. Haryana, Chandigarh.</li> <li>41: 6th February, 1985</li> <li>5 (1) Oral examination of the representative of the Vhousing Department in respect of the Punjab Slum Areas (Improvement and Clearance) Rules, 1962, frame under the Punjab Slum Areas (Improvement and Clearance) Act, 1961.</li> <li>(2) Oral examination of the Chief Secretar to Government, Haryana, Chandigar in respect of the Punjab Civil Service (Punishment and Appeal) Rules, 195 framed under proviso to Article 309 of the Constitution of India.</li> <li>427. 13th February, 1985</li> <li>5 (1) Oral examination of the Chief Secretar to Government, Haryana, in respect of the Punjab Secretariat(State)</li> </ul>	a- 1	Meeting adjourned for want of quorum.	Meeting	2	38. 14th January, 1985
<ul> <li>Housing Department due to the absence of the representatives of the Housing Department, Haryana, Chandigarh.</li> <li>41: 6th February, 1985</li> <li>(1) Oral examination of the representative of the Housing Department in respect of the Punjab Slum Areas (Improvement and Clearance) Act, 1961.</li> <li>(2) Oral examination of the Chief Secretar to Government, Haryana, Chandigar in respect of the Punjab Civil Service (Punishment and Appeal) Rules, 1995 framed under proviso to Article 309 of the Constitution of India.</li> <li>427: 13th February, 1985</li> <li>(1) Oral examination of the Chief Secretar to Government, Haryana, in respect of the Haryana Secretariat (State)</li> </ul>	st. g d	of the Agriculture Department in respec of the Punjab Cotton Ginning and Pressing Factories (Amendment) Rules, 1965, framed under-the Punjab Cotton Ginning and Press	of the of the Factori under	+ <u>.</u>	•
<ul> <li>of the Housing Department in respect of the Punjab Slum Areas (Improvement and Clearance) Rules, 1962, frame under the Punjab Slum Areas (Improvement and Clearance) Act, 1961.</li> <li>(2) Oral examination of the Chief Secretar to Government, Haryana, Chandigar in respect of the Punjab Civil Service (Punishment and Appeal) Rules, 195 framed under proviso to Article 309 of the Constitution of India.</li> <li>427. 13th February, 1985 5 (1) Oral examination of the Chief Secretar to Government, Haryana, in respect of</li> </ul>	f	Postponement of oral examination of the Housing Department due to the absence of the representatives of the Housing Depart- ment, Haryana, Chandigarh.	Housin the re	. <b>. 5</b>	40. , 28th January, 1985
<ul> <li>42.7 13th February, 1985</li> <li>42.7 13th February, 1985</li> <li>(1) Oral examination of the Chief Secretariat (State)</li> <li>(1) The Haryana Secretariat (State)</li> </ul>	it t d	(1) Oral examination of the representative of the Housing Department in respect of the Punjab Slum Areas (Improvement and Clearance) Rules, 1962, framed under the Punjab Slum Areas (Impro- vement and Clearance) Act, 1961.	oi oi a: ui	5	411 6th February, 1985
to Government, Haryana, in respect of (i) The Haryana Secretariat(State	h 33 2 -	(2) Oral examination of the Chief Secretary to Government, Haryana, Chandigari in respect of the Punjab Civil Service. (Punishment and Appeal) Rules, 1952 framed under proviso to Article 309 of the Constitution of India.	- to in (P fr	· · · · · ·	
(i) The Haryana Secretariat(State Service Group A) Rules 1979	y t	(1) Oral examination of the Chief Secretary to Government, Haryana, in respect of	to	<b>5</b>	42. 13th February, 1985
framed under proviso to Articl	e	<ul> <li>(i) The Haryana Secretariat(State Service Group A) Rules, 1979, framed under proviso to Article 309 of the Constitution of India</li> </ul>			
(State Service Class II) Rules 1963 framed under proviso to	, ; 、	(State Service Class II) Rules, 1963 framed under proviso to Article 309 of the Constitution		<b>' , `</b>	
(iii) The Punjab Civil Secretariat (State Service Class III) Rules 1952, framed under provisi to Article 309 of the Constitution of India.		(State Service Class III) Rules, 1952, framed under proviso to Article 309 of the Constitution of India.	_ ^ _		3
Rules, 1966 framed under proviso to Article 309 and Clause (B) of Articl	) e	<ul> <li>(2) The Government Employees (Conduct) Rules, 1966 framed under proviso to Article 309 and Clause (B) of Article 318 read with Clause (3) of Article 187 of the Constitution of India.</li> </ul>	R A 31	-	
recommendations made by the Com	- ,	(3) Implementation of General observations, recommendations made by the Com- mittee in its fifteenth report for the year 1983-84.	re		

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<u>1</u> 2	3	4	
43. 22nd February, 1985.	6.	Drafting and finalisation of 16th rep. for the year 1984-85.	ort
445 .28th February, 1985.	6	The Committee drafted hand finalities is report for the year 1984-85.	sed

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# Meetings at places other than Chandigarh

The Committee undertook an official tour to the States of Tamil Nadu, Kerala and Karnataka with a view to have discussion, with the Committee on Subordinate Legislation/Delegated Legislation of these States regarding the procedural matter pertaining to the working of the Committee on Subordinate Legislation/Delegated Legislation of their respective Legislature and held 6 meetings, at different places i.e. New Delhi, Madras, Kerala and Karnataka (Bangalore) etc.

Report presented

The Committee presented to the House their sixteenth report for the year 1984-85 on the 29th March, 1985.

### Proceedings

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A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat, Chandigarh.

## THE'COMMITTEE OF PRIVILEGES-1984-85

1. The Committee of Privileges, consisting of ten members was " nominated by the Speaker on the 25th June, 1982.

Shri Inder Singh Nain, MLA was appointed by the Speaker as Chairman of the Committee. The names of the members of the Committee are as under :--

1. Shri Inder Singh Nain, MLA.

2. Thakur Bahadur Singh, MLA.

3. Shri Mohan Lal Pipple, MLA.

4 - Shri Nirmal Singh, MLA.

5. Shri Daya Nand Sharma, MLA.

6. Shri Dharam Bir Gauba, MLA.

7. Master Ram Singh, MLA

8. Chaudhri Hukam Singh Phogat, MLA.

9. Shri Fateh Chand Vij, MLA.

10. -Rao Nihal Singh, MLA.

On the 25th August, 1982, Thakur Bahadur Singh and Shri Nirmal Singh. MLAs and on the 28th August, 1982, Shri Mohan Lal Pipple, MLA, resigned from the membership of the Committee and in the vacancy caused by their resignations Dr. Om Parkesh Sharma, Rao Inderjit Singh and Shri Jaswant Singh Chauhan, MLAs were nominated to serve on the Committee of Privileges with effect from 7.9, 1982.

On the 8th December, 1982. Dr. Om Parkash Sharma, MLA resigned from the membership of the Committee and in the vacancy caused by his resignation Seth Ram Dass Dhamija, MLA was nominated to serve on the Committee of Privileges with effect from 24-12-1982.

Chaudhri Lila Krishan, MLA was nominated as a Special Invitee to serve on the Committee of Privileges with effect from 24-2-1984.

On the 9th March, 1984, Chaudhri Lila Krishan, MLA resigned from the membership (as a Special Invite) of the Committee of Privileges.

The Committee held a total number of 38-meetings during the period under review. The names of the members and the number

	of meetings attended by each of them are shown in the following table :
	Sr. Name of Member. Number of meetings attended.
,	
-	1. Sbri Inder Singh Nain, MLA. 30
	2. Shri Daya Nand Sharma, MLA. 15 -
¥,	3. Shri Dharam Bir Gauba, MLA. 14
•	4. Master Ram Singh, MLA. 23
•	5. Chaudhri Hukam Singh Phogat, MLA. 35
- '	6. Shri Fateh Chand Vij, MLA. 35
	7. Rao Inderjit Singh, MLA.
1.1	3.8. Rao Nihal Singh, MLA. 29
	. 10. Shri Jaswant Singh Chauhan, MLA. 37
E.	
	3. Questions of Privilege Pending.
	1. The Committee considered question of alleged breach of privilege against Chaudhri Devi Lal, MLA, for alleged insul- ting, abusing and man-handling the Governor of Haryana in Raj Bhawan on the 24th May, 1982, which was referred by
Y	the House to the Comittee of Privileges on 25th June, 1982 for examinatian and report to the House.
	2. The Committee considered "question of alleged breach of privilege against Chaudhri Devi Lal, MLA, regarding his
	alleged mis-conduct on the eve of Governor's Address to the House on the 24th, June, 1982, which was referred by the
,	House to the Committee of Privileges on 25th June, 1982 for examination and report to the House.
	nya na mana ang kana
	3. The Committee considered question of alleged breach of privilege against Chaudhri Hardwari Lal, Vice-Chancellor,

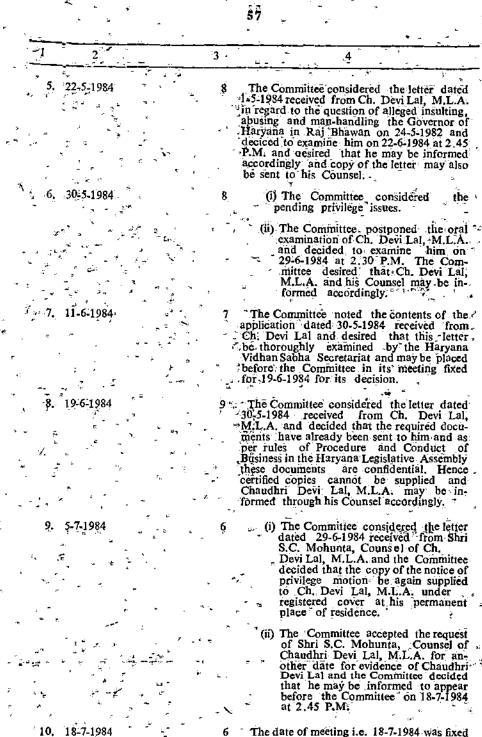
casting aspersions on the members and lowering the image and prestige of the House and its members, which was referred by the Hon'ble Speaker to the Committee of Privileges on 25th March, 1983, for examination, investigation and report to the House.

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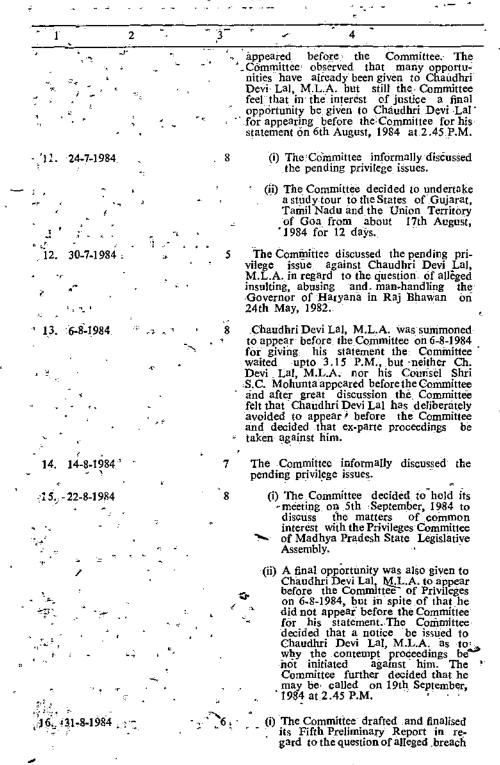
# Meetings Held and Business Transacted.

The dates of meetings, the number of members present and the business transacted at each meeting are given below :-----

Sr. No.	Date of m		imber of M resent	fembers	Business tran	sacied
1	2		3		4	4
1. 1	7-4-84	· · · · · · · · · · · · · · · · · · ·		7-3-1 M.L: purpo .witho	letters dated 984 were sent to A. directing him ose in brief, in r ss whom he	Ch. Devi Lal to supply the espect of each wants to be
-			۲ ۲	exam no re Com inter += unity bis r he d form	tined by the Con eply was received mittee observed may be given to eply upto 27-4-19 id not, supply that ation by that d cedings will be d	from him the that in the other opport 5 him'to send 84 and in cas 7 requisite in ate expanse
		4 4 4 4		(ii) The ( a stur Prad	Committee decided dy tour of the State esh, Mizoram a tively from 15th ciod of 12 days	d to undertak of Arunacha und Tripura May, 1984 fo
2. 31		· · ·	- , · ·	fore the Co. Lal, M.L.A. unable to su witness whor mined by th which the V sent had unit his client a time may be reply. The quest and g	tohunta, Counsel minitiee on behal, and submitted pply the purpose i n his client wante e Committee becz idhan Sabha Sec fortunately been nd requested tha given to him for Committee acced granted the perr hin two or three d	f of Ch. Dev that he way in brief of each d to be exa- use the letter pretariat had misplaced by t some more preparing the preparing to his re- mission to give
3. 7.	.5-1984	in a start and a start and a start a st	7	tour Prade 15-5- 15 da (ii) The c cation	Committee reviews to the States of sh, Mizoram and 1984 for a minim ys. committee consider a dated 30.4-1984 ounsel of Ch. Dev	of Arunacha Tripura from um period of red the appli- submitted by
4. 14 (	-5-19 <u>8</u> 4	-	7.	(i) The ( its st Arun -Tripu (ii) The appla of C letter	Committee decided achal Pradesh, "A ra Scheduled fro Committee con cations submitted I h. Devi Lal, M.L received from o A. and heard th	1 to postpone he States of Mizoram and im 21-5-1984. sidered the by the Counsel .A. and the Ch. Devi Lat.



The date of meeting i.e. 18-7-1984 was fixed for recording the statement of Chaudhri Devi Lal, M.L.A., neither Chaudhri Devi Lal nor his counsel Shri S.C. Mohunia, <u>58</u>



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<u> </u>	· · · · ·	- 	- <u></u>
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			of privilege against Chaudhri Devi Lal, M.L.A., for alleged insulting, - abusing and man-handling the Governor of Haryana in Raj Bhawan on 24-5-82 seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 3rd September, 1984.
	- - -	_ * ( <u>0)</u>	The Committee drafted and finalised its Fifth Preliminary Report in re- gard to the question of alleged breach of privilege against Chaudhri Devi Lal, M.L.A., regarding his mis-conduct on the eve of Governor's Address to the House on 24-6-1982. for seeking extension of time for making the final report upto the first sitting of the next session and authorised the Chairman to sign and present the report to the House on 3rd September, 1984.
	· · ·	•	The Committee also drafted and finalised its 3rd Preliminary Report in regard to the question of alleged breach of privilege against Chaudhri Hardwari Eat, Vice-Chancellor, Maharishi Daya Nand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the members and lowering the image and prestige of the House and ifs Members for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 3rd September, 1984.
17. 12-9-1984	ч. Т	.8 (i)	The Committee discussed the letter received from Madhya Pradesh Privileges Committee and decided to meet its counter-part Committee on 20th September, 1984 at 10.00 A.M. and further also decided that the dinner be served to the visiting Committee in the M.L.A.'s Hostel on 19th September, 1984 at 8.30 P.M. at office expense.
18. 19-9-1984		6 The C	The Committee considered the pending privilege issues. Committee decided to serve another to Chaudhri Devi Lal, M.L.A. to app- fore the Committee on 8th October.
19, 2 <b>0-9-1</b> 984		1984 :	The Committee informally discussed the pending privilege issue.
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		<ul> <li>(ii) The Committee decided to undertake the tour to the States of Goa, Tamil Nadu and Kerala from 6th Nov- ember, 1984 and desired that the necessary permission of the Hon'ble Speaker be obtained.</li> </ul>
	_	
20, 26-9-1984	∍ <b>5</b> ÷	The Committee informally discussed the pending privilege issues and approved the tour programme of the Union Territory of Goa, Kerala and Tamil Nadu States.
21. 18-10,1984	7	(i) The Committee discussed the pending privilege issues.
		(ii) Undelivered summons alongwith the remarks of the postal authorities was placed before the Committee.
۵ ۲۰۰۰ ۲۰۰۰ ۲۰۰۰ ۲۰۰۰ ۲۰۰۰ ۲۰۰۰ ۲۰۰۰	~	(iii) The Committee decided that in the interest of justice another summons be sent to Chaudhri Devi Lal, M.L.A. to appear. before the Committee on 21-11-1984.
22. 3010.1984	8	(i) The Committee deferred its tour programme scheduled to commence from 7-11-1984.
	•	(ii) The Committee considered the pending privilege issues.
23. 15-11-1984	8	<ul> <li>(i) The Committee passed the condo- lence resolution on the sad and tragic assassination of beloved Prime Minister Smt. Indira Gandhi on the 31st October, 1984 and then observed two minutes silence as a mark of respect to the memory of the departed soul.</li> </ul>
े . <del>ह</del> ु -		<ul> <li>(ii) The Committee postponed its study tour commencing from 5th December, 1984 to 5th January, 1985.</li> </ul>
24: 21 <sup>1</sup> 11-1984	6	The Committee informally discussed the pending privilege issues.
25. 26-12-1984	6	(i) The letter dated 23-11-1984 received from Shri P.C. Alexander, Principal Secretary to the Prime Minister, appreciating the sentiments expressed in the condolence resolution was placed before the Committee.
· · · ·		(ii) The Committee considered the pending privilege issues before the Committee.
		(iii) The Committee decided to undertake the tour of Kerala, Karnataka and Gujarat from the 15th January, 1985.
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26	. 31-12-1984	•	5	(i) The Committee discussed the pending privilege issues.
	* * *	ما <sub>ال</sub> ر		(ii) The Committee reviewed its tour programme and tentatively decided to undertake a study tour to the States of Gujarat, Maharastra and Kerala from 28-1-1985.
27,	9-1-1985		. 8	(i) The Committee discussed the pending privilege issues.
		``````````````````````````````````````	•	<ul> <li>(ii) Undelivered summons addressed to Chaudhri Devi Lal, M.L.A. for appearing before the Committee in original alongwith the remarks of the postal authorities was placed before the Committee. The Comm- mittee decided that a registered A.D. notice be sent at the home address of Chaudhri Devi Lal, M.L.A. and it was also decided that. a copy of the summons be also sent to the S.D.O. (Civil) Dabwali to get the</li> </ul>
•••			-	service effected.
28.	16-1-1985	•• . •	6	(i) Telegram message dated 8-1-1985 received from the Secretary, Gujarat Legislative Assembly and letter dated 11-1-1985 received from the Secretary to Maharastra Legislature, Bombay were placed before the Committee.
-				(ii) The Committee discussed the pending privilege issues.
29.	27-1-1985 (Haryana Bhawan New Delhi)		7	(i) Undelivered letter addressed to Ch. Devi Lal, M.L.A. for appearing before the Committee was placed before the Committee for its informa- tion.
				<ul> <li>(ii) The Committee framed the question- naire for discussion with the states of Gujarat, Maharastra and Kerala.</li> </ul>
30,	29-1-1985 (Ahmedabad)		5	The Committee discussed the matters of common interests and procedural matters with the Committee of the Gujarat Legislative Assembly.
.31.	31-1-1985 (Bombay)		5	The Committee discussed the questionnaire with Secretary, Maharastra Legislature in the absence of Members of Maharastra Legislative Assembly.
32.	4-2-1985 (Bangalore)	• •	5	The Committee reviewed discussion held with the Committee of Privileges and officers of Maharastra Legislative Assembly.
33,	5-2-1985 (Kanya Kumari)	•	5	The Committee reviewed the discussion held with the Committee of Privileges of the Gujarat Legislative Assembly and the Officers of Maharastra Legislative Assembly.

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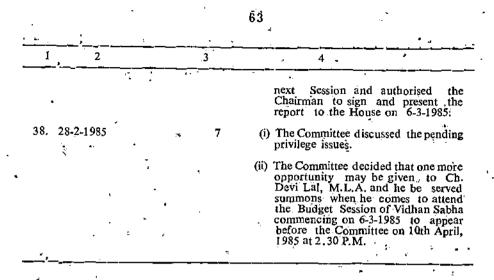
- 35. 9-2-1985 (Haryana Bhawan New Delhi)<sup>241</sup>
  - **36.** 13-2-1985 5
- 37. 22-2-1985 **₽**5 = :
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- common interests with the officers of the Kerala Legislative Assembly Secretariat. 6 The Committee reviewed the discussion Fheld with the Privileges Committees and Cofficers of the States of Gujrat, Maharastra
  - gand Kerala. (i) The report received from S.D.O. (Civil) Dabwali was placed before the Committee for its information.

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The Committee discussed the matters of

- (ii) Undelivered summons addressed to Chaudhri Devi Lal, M.L.A. for appearing before the Committee in original alongwith the remarks of the postal authorities was also placed before the Committee,
- (i) The Committee drafted and finalised its Sixth Preliminary Reports in regard to question of alleged breach of privilege against Chaudhri Devi Lal, M.L.A. for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan, on 24th May, 1982 and for seeking extension of time for making the final report upto the first sitting of the next session and authorised the Chairman to sign and present the report to the House on 6-3-1985.
- (ii) The Committee drafted and finalised its Sixth Preliminary Report in regard to the question of alleged breach of privilege against Ch. Devi Lal, M.L.A. regarding 'his mis-conduct on the eve of Governor's Address to the House on 24-6-1982 and for seeking extension of time for making the final report upto the first sitting of the next Session and authorised the Chairman to sign and present the report to the House on 6-3-1985.
- (iii) The Committee drafted and finalised its Fourth Preliminary Report in regard to the question of alleged breach of privilege against Chaudhri Hardwari Lal; Vice - Chancellor Maharishi Daya Nand University, Rontak for his writing a book-let "Legislature, Judiciary, Press and Universities" cestirg aspersions on the Members and lowering the image and prestige of the House and its members for seeking extension of time for making the final report upto the 1st sitting of the



5. Meeting adjourned for want of quorum

The meetings i.e. on 9.4.84, 23.4.84, 29.6.84, 12.7.84, 3.10.84, 8.10.84 7.11. 84, 3.12.84, 11.12.84 and 22.1.85 were adjourned for want of quorum during the period under review.

6. Reports presented.

(i) The Chairman of the Committee (Shri Inder Singh Nain, M.L.A.) presented the Fifth Preliminary Report of the Committee of Privileges to the House on 3.9.84, on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal, M:L.A. for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan on 24.5.82, seeking extension of time for making the final report before the first sitting of the next Session.

(ii) The Chairman of the Committee (Shri Inder Singh Nain, M.L.A.) presented the Fifth Preliminary Report of the Committee of Privileges to the House on 3.9.84 on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal, M.L.A. regarding his mis-conduct on the eve of Governor's Address to the House on 24.6.82, seeking extension of time for making the final report before the first sitting of the next Session.

(iii) The Chairman of the Committee (Shri Inder Singh Nain, M.L.A.) presented the 3rd Preliminary Report of the Committee of Privileges to the House on 3.9.84 on the matter in regard to the question of alleged breach of Privilege against Ch. Hardwari Lal, Vice-Chancellor, Maharishi Dayanand University, Rohtak for his writing a booklet "Legislature, Judiciary, Press and Universities" casting aspersions. on the Members and lowering the image and prestige of the House and its members, seeking extension of time for making the final report before the first sitting of the next Session.

(iv) The Chairman of the Committee (Shri Inder Singh Nain, M.L.A.) presented the Sixth Preliminary Report of the Committee of Privileges to the House on 6.3.85, on the matter in regard to the duestion of alleged breach of privilege against Ch. Devi Lal, M.L.A. for alleged insulting, abusing and man-handling the Governor of Haryana in Raj Bhawan, on 24.5.82, seeking extension of time for \_ making the final report before the first sitting of the next Session.

(v) The Chairman of the Committee (Shri Inder Singh Nain, M.L.A.) presented the Sixth Preliminary Report of the Committee of Privileges to the House on 6.3.85 on the matter in regard to the question of alleged breach of privilege against Ch. Devi Lal, M.L.A. regarding his alleged mis-conduct on the eve of Governor's Address to the House on 24.6.82, seeking extension of time for making the final report upto the first sitting of the next Session.

(vi) The Chairman of the Committee (Shri Inder Singh-Nain, M.L.A.) presented the Fourth Preliminary Report of the Committee of Privileges to the House on 6.3.85 on the matter in regard to the question of alleged breach of privilege against Ch. Hardwari Lal, Vice-Chancellor, Maharishi Dayanand University, Rohtak for his writing a book-let "Legislature, Judiciary, Press and Universities" casting aspersions on the members and lowering the image and prestige of the House and its Members, seeking extension of time for making the final report before the first sitting of the next Session.

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(vii) Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## BUSINESS ADVISORY COMMITTEE

The Committee, which was constituted on the 14th February, 1984, continued to function up to 26th August, 1984 and the same Committee was renominated on the 27th August, 1984 by the Hon'ble Speaker and was notified vide notification No. HVS-LA-127/84/99, dated the 27th/28th August, 1984, for the September Session, 1984 (held from 3rd September, 1984 to 7th September, 1984). The Committee held one meeting. The names of the Members of the Committee/Special invitees and the meeting attended by each Member are given below :--

Sr. No		Name of Member		No. of meetings attended
1.	STa	ara Singh, Speaker	Ex-Officio Chairman	1. 1.
2.	Ch.	Bhajan Lal, Chief Minister	Member	
3.	Ch.	S. S. Surjewala, Parliamenta ry Affairs Minister	Member	· · · · · · · · · · · · · · · · · · ·
• <b>4.</b>	Sh.	Lachhman Dass Arora, Minister of State for Revenue	. Member	
5.	Smt.	Chandravati. M.L.A., Leader of the Opposition	Member	1
6.	Sh.	Devi Lal, M.L.A.	Member	
Sp	ecial I	nvitees	- ,	
1.	Ch.	Ved Pal, Deputy Speaker.	a di a g	· 1
<b>.</b> 2.	Dr.	Mangal Sein, M.L.A.		1

The Committee, which was constituted on the 27th August, 1984 continued to function upto 17th February, 1985 and the same Committee was renominated on the 18th February, 1985, by the Hon'ble Speaker and was notified vide notification No. HVS-LA-24/85/7, dated the 19th February, 1985. The Committee held one meeting. The names of the Members of the Committee/Special invitees and the meeting attended by each Member are given below :--

Sr. No,	Name of Member	- -	No. of meetings attended
1. S.	Tara, Singh, Speaker	Ex-Officio Chairman	<u>د با ا</u>
2. Ch.	Bhajan Lal, Chief Minister	Member	a (1) # 2

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3.	Ch.	S.S. Surjewala, Parliamentary Affairs Minister.	Member		1
<b>4</b> ,	Sh.	Lachhman Dass Arora, Minister of State for Revenue.	Member		1
5.	Smt.	Chandravati, M.L.A., Leader of the Opposition	Member		<u> </u>
6.	Ch.	Devi Lal, M.L.A.	Member		_
Spe	ecial I	nvitees	-		
1.	Ch.	Ved Pal, Deputy Speaker			1
2.	Dr.	Mangal Sein, M.L.A.	-		1

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#### Subject discussed

The Committee which was constituted on the 27th August, 1984 and 18th February, 1985, held one meeting each, respectively. In these meetings the Time Table for various items of business before the Vidhan Sabha during its meetings held. from 3rd September, 1984 to 7th September, 1984 and from 6th March, 1985 to 29th March, 1985, was settled.

## **Reports** presented

The following reports were presented on the dates noted against each :--

Sr. Subject of Reports No.		Date of presentatio	
1	2	3	
1	Recommendations regarding allocation of time for transaction of Govt. business and Private Members Business for the meetings of the Vidhan Sabha held from 3rd September to 7th September, 1984 i.e. Obituary references, Papers laid on the Table, Presentation of Preliminary reports of the Committee of Privileges, Supplementary Estimates (First Instal- ment) 1984-85, Govt. Bills/Business and discussion on Motions under Rule 84.	3rd September, 1984	

2. 3 - 1 6th March, 1985. Recommendations regarding allocation of 2. time for transaction of Govt. business and 1 private Members business i. e. obituary references, Paper laid/re-laid on the Table of the House, Presentation of Preliminary Reports of the Committee of privileges and extension of time for presentation of the final reports thereon, oath/affirmation, discussion on Governor's Address. and voting on motion of thanks, pre-sentation of Supplementary Estimates (Second Instalment) 1984-85 and Appropriation Bill thereon, Official resolution regarding the ratification of the Constitution (Fifty-third amendment) Bill, 1984, Presentation of budget for the year 1985-86, legislative business, General discussion on Budget, discussion and voting on Demands for grants on Budget, Non-Official resolutions, presentation of reports of the Assembly Committees; Appropriation bills on Budget, 6 other Government Bills and discussion on Motions under Rule 84.

# REVIEW OF THE WORK DONE BY THE HOUSE COMMITTEE

The Committee for the year 1984-85, consisting of five members was nominated by the Speaker on 9th April, 1984.

Ch. Ved Pal, Deputy Speaker, was the Ex-officio Chairman of the Committee.

The Committee held 18 meetings,

The names of the members and the number of meetings attended by each of them are given in the following table :

Sr. No	- Name of Member	No. of	meetings attended
1.	Shri Ved Pal. Deputy Speaker, Ex-Officio Chairman		-13-
2.	Shri Dharam Bir Gauba, Member		. 8
3.	Bahin Shanti Devi		11
4.	Smt. Basanti Devi		15
5.	Shri Devi Dass		7

The dates of meeting held, the number of Members present and business transacted at each meeting, are given below :--

Sr. No.	Date of meeting	Number of members present	Business Transacted
1.,	23-4-1984	3	(i) Re-allotment of M.L.A.s Flats, Servant Quarters and Motor Garages in the light of the Judgement given by the Punjab & Haryana High Court in Civil Writ Petition No. 4574 of 1983 on 13-3-1984 which was read out, to the Members of the Committee.
		•	(ii) Vacation of Flat. No. 51 & other Flats, Servant Quarters and Motor Garages was discussed at length.
:	`-		(iii) Letter No. 1204 dated 22-2-1984 received from the Engineer-in-Chief P.W.D. (B & R) Branch, Haryana was placed before the Committee, which noted the contents thereof.
2.	18-6-1984	4	(i) Oral examination of the Director, Hospitality Organisation, Haryana regarding parking of cycles inside the M.L.A.s Hostel canteen.
	D · · ·	· · ·	(ii) The Committee discussed the matter of rent of M.L.A.s Hostel at length and decided to re-examine the whole structure - of charging the rent of rooms in the M.L.A.s Hostel.
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( <u></u>			<ul> <li>(iii) The Committee was apprised with the latest position regarding the steps taken by this Secretariat to get the flats Vacated from the hon.</li> <li>members who were not allotted flats either by the House Committee or by the Hon. Speaker.</li> </ul>
Ĵ.		4	(iv) Memo No. S.E.E./W.I./64/2224 dated 24-5-1984 Received from the super- intending Engineer (Electrical Circle) Chandigarh regarding im- provement of illumination in Assem- bly Chamber of Haryana Vidhan Sabha was placed before the Com- mittee.
	ی یا انتیا ۲۰ ۹ ۹		<ul> <li>(v) Memo No. 125-W-F-6/2657. WI, dated 27-4-1984 received from Engineer-in-Chief, Harvana P.W.D. B &amp; R regarding supply of copies of proceedings of the House Committee meeting held on 10-1-1984 was placed before the committee which noted the contents thereof.</li> </ul>
	ч. н Ч. н По	· · ·	<ul> <li>(vi) The position about servant quarter</li> <li>No. 26 was again explained to the Committee and the Committee decided that this matter may also be put up to it in one of its subse- quent meetings.</li> </ul>
	. 3	4	(i) Oral examination of the representative of Hospitality Organisation, Haryana, Chandigarh on various points in connection with the im- provement of the working of the canteen of M.L.As. Hostel, Haryana.
6		ε. γ~	(ii) Review of the existing room rent rates in the M.L.As. Hostel, Haryana. The Committee after thorough discussion decided that our rates are comparatively on a
X:	- 46 	سر ۱۰۰۰ ۱۰۰۰ مربع	very high side. The Committee also felt that after the revision of the room rent in Haryana M.L.As Hostel, no extra facilities or am- enities have been added up and the Committee, therefore, rccommended the old' rates of room rent for the approval of Hon. Speaker.
	· · · ·	÷	(iii) Consideration of the Estimates re- garding improvement of illumi- nation in the Assembly Chamber of Haryana Vidhan Sabha.
,		- -	(iv) Consideration of the matter regarding vacation of servant quarter No. 26 allotted to Sh, K.L. Poswal, Ex- Minister.
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	(v) Matter regarding replacement of furniture in the M.L.As Flats was discussed and the Committee was informed that the matter is pending with the Chief Secretary to Govt. Haryana for according the necessary sanction in this regard.
4. 20-7-1984 4	(i) Consideration of the Estimates re- ceived from the Superintending Engineer, Electrical Circle, U.T. Chandigarh regarding improvement of illumination in the Assembly Chamber of Haryana Vidhan Sabha.
	<ul> <li>(ii) Review of the case regarding furniture to be provided in the M.L.As Flats and the Committee decided to orally examine the Engineer-in-Chief, P.W.D. B &amp; R, Haryana in its next meeting to be held on 3rd August, 1984.</li> </ul>
	<ul> <li>(iii) Review of latest position regarding occupation and vacation of M.L.As Flats, Servant Quarters and Motor Garages recently re-allotted by the Committee in the light of the Judgement of the Punjab. and Haryana High Court.</li> </ul>
5. 3-8-1984 2	(i) Papers placed before the Committee Endorsement No. 4/1/84-R.V.A., dated 23-7-1984 received from the Chief Secretary to Government Haryana regarding, penal rent of the rooms in Haryaya Bhawan, New Delbi.
	<ul> <li>(ii) Oral examination of the represent- atives of the Public Works Depart- ment ( B&amp; R), Haryana regarding replacement of furniture in the M.L.As. Flats.</li> </ul>
	(iii) Oral examination of the represent- atives of the Engineering and Architecture Department, U. T. regarding improvement of lights in the Assembly Chamber of Har- yana Vidhan Sabha,
6. 17-8-1984 3 (meeting held at Haryana Bhawan, New Delhi)	(i) Letter No. 471/84-R.V.A., dated 25-7-1984 received from the Chief Secretary to Government Haryana regarding the proceeding of House Committee meeting relating to the Haryana Bhawan, New Delhi was placed before the Committee which noted the contents thereof.

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	4 3 1	Haryana Bhay the Chief Engi Haryana regan facilities and c etc. in the Ha	tion of the Spe cum - Commissio wan, New Delhi ineer, P.W.D., B & ding the reserva catering arrangem ryana Bhawan for the Haryana Vid	aner, and & R, ation tents the
	L	of Orissa, Wes man & Nicoba commencement	mmittee to the St t Bengal and Au r Islands before t of the Session of	ates nda- the
7. <u>3</u> 0-8-1984 2	4	members in th	f rooms to the l e M.L.As Hostel luring the Septen	for
		(ii) Papers placed	before the Commi	ittee
	•	Shri M.D. A presentative-cui Govt., of Hary New Delhi, hig of the meetin with the Chief	b. 1 (i) S.R.—84-R 8-1984 received f sthana, Special m — Commissio ana, Haryana Bhav h lighting the po g which was Secretary on at Chandigarh.	rom Re- mer, wan, pints held
	•	cal Circle, Cha improvement	ding Engineer, Ele ndigarh regarding of illumination Chamber of Hary	ctri- the . in
	, 4	Branch regard: furnishing ite	tending Engir Sircle, Haryana P.V ing replacement ems in the -M.I Committee noted	v.D. of L.As.
il.	· ·	ment, Haryana vation of roor the Guest Hou the ensuing se	28-8-1984 rece Secretary to Gov , regarding res ns for the M.L.A ses of Haryana G ssion and the C the contents ther	erv- s in * lovt. Com-
		Study Tour		
	- •	The Committee deci study tour to the st Bengal; Uttar Prade: & Nicobar Islands September, 1984.	ates of Orissa.	West

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8. 15-11-1984	.' 4		The Committee passed condolence
			resolution on the sad demise of Late Prime Minister Smt. Indira Gandhi. The Committee stood in silence for two minutes as a mark of respect to the memory of the departed soul.
ъл – • _ т		(ii)	Papers/letter placed before the Committee-
*	- -		(i) letter dated 9-11-84 received from Special Representative-cum- Commissioner, Govt. of Haryana, Haryana Bhawan, New Delhi re- garding avoiding overstay in Haryana Bhawan by the Hon, Members.
		•	(2) Letter dated 10-9-1984, received from Special Representative cum-Commissioner, Govt. of Haryana, Haryana Bhawan, New Delhi regarding lists of arrears of M.L.As., M.Ps., Ex- M.L.As, Ex-M.Ps. and visit-
, , , , , , , , , , , , , , , , , , ,		ŀ.	ors in Haryana Bhawan, New Delhi was discussed and it was decided to hold, a meeting with the above mentioned Officer to find out the causes of the accumulation of huge amount outstanding against the M.L.As. M.Ps., Ex-M.L.As. Ex-M.Ps. and other dignitaries.
			(3) Letter dated 27-9-1984 received from the Chief Engineer, Union Territory, Chandigarh regarding rough cost estimate for pro- viding /replacement of ceiling fans in M.L.As. Flats. After a thorough discussion it was de- cided that the concerned staff of the Union Territory, Chandi- garh may be called before the Committee in one of its subse- quent meetings to settle the matter.
	•		The Committee also desired that the Executive Engineer of the Horticulture Department, U.T. may be summoned re- garding the maintenance of lawns around the M.L.As. Hostel and Flats.
		` ( `	4) Letter dated 1-10-1984 received from the Superintending Engineer, Electrical Circle, Chandigarh regarding improvement of illumination in the Assembly Chamber of Haryana Vidhan

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	- , .	Sabha and after a thorough discussion it was decided that this matter may be dropped as
		the present arrangements of lights in the Assembly Chamber are quite satisfactory.
6		(5) Letter dated 17-9-1984 received
-		from the Superintending Engin- neer, Chandigarh Circle, P.W.D. B & R, Haryana regarding
		replacement of furnishing atti- cles in M.L.As. Flats and it was decided this matter be again placed before the Committee
	• •	after the Lok Sabha Elections.
•	2	(6) Letter dated 5-10-1984 received from the Chief Architect & Secretary, Department of Architecture - Chandigarh Ad-
M		Architecture - Chandigarh Ad- ministration and Committee . decided that this case be placed before the Committee in one of its meetings to be held in the month of January, 1985.
N.L.	· · · · · · · · · · · · · · · · · · ·	(7) Letter dated 18-10-1984 received from the Special Representative- cum-Commissioner, Haryana Govt., Haryana Bhawan, New Delhi, regarding allotment of rooms in Haryana Bhawan, New Delhi out of discretionary quota.
<b>a</b> 1		(8) The un-confirmed proceedings of the meeting of the House Committee held in Haryana Bhawan, New Delhi on 17-8-84 was placed before the Committee and the Committee accepted the corrections made -therein.
٨		(9) Letter dated 28-8-1984 received from the Deputy Secretary (Protocol) regarding the pro- blems faced by the Haryana
¥ .		Govt. employees posted in Haryana Bhawan, New Delhi and it was decided to discuss the problems of the employees posted in Haryana Bhawan, New Delhi in its next meeting to be held on 23-11-1984.
	9 16-11-1984 3	(i) The latest position regarding the vacation of M.L.As. Flats was placed before the Committee.
ŗ		<li>ii) Application of Shri Sujan Singh, M.L.A.—regarding the allotment of Servant Quarter No. 30 was placed before the Committee.</li>
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 			•	•	(iii) Revision of rates of rooms in the M.L.As. Hostel was decided by the Committee.
10.	23-11-198 (Meeting Bhawan,	held at		3	Postponement of the Meeting—The Com- mittee was told that the Special Represent- ative of the Haryana Bhawan, New Delhi has gone to Chandigarh to appear before the P.U.C. Under these circumstances the Committee had to postpone the meeting and decided to hold the next meeting in the first week of January, 1985.
- ·-	2				the list week of January, 1965.
11.	- 4-1 <b>-1985</b>	· ·	× • •	2	(i) letter received from the Chief Engineer, Union Territory, Chandi- garh showing his inability to attend the meeting of the Committee on 4-1-1985 was placed before the Committee which acceded to the request made therein.
•		•		•	(ii) The Committee discussed the latest position of the vacation of the M.L.As Flats/S.Qs./M.Gs at length.
	-			م	<ul> <li>(iii) The matter regarding the installation of additional electric fans in the M.L.As, Flats was discussed with the Chief Engineer, P.W.D.</li> <li>B &amp; R , Haryana.</li> </ul>
а.					<ul> <li>(iv) Matter regarding purchase of items for Vidhan Sabha Secretariat, M.L.As Flats and for M.L.As. Hostel and the mode of making payments thereof was discussed with the Chief Engineer, P.W.D. (B &amp; R); Haryana.</li> </ul>
	• •		, , ,	•	(v) The matter regarding the detailing of S.O. (Electrical) at M.L.As. Hostel, who will conduct periodical checking i.e. twice a week of tubes, bull bs etc. was also decided by the Com. mittee.
:	- · · · ·		• •	·	<ul> <li>(vi) The Committee orally examined the the representatives of the Horticulture Department, U.T. Administration, Chandigarh regarding maintenance of lawns around the M.L.As Hostel.</li> </ul>
- •	•				<ul> <li>vii) The: Committee brought to the notice of the representatives of the U.T. Administration during the course of oral examination regarding non-functioning of the geysers provided in the M.L.As. Hostel as well</li> </ul>

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	<u>    .                                </u>		· · · ·
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	-	-	(viii) Matter regarding construction
•	≤ -1 <sup>3</sup> .	-	of temporary cycle shed in the M.L.As Hostel was again dis- cussed by the Committee.
-	1 	· · ·	(ix) A matter regarding providing of heaters free of charges to the members who stay in the M.L.As. Hostel on their demand was also decided by the Committee.
atl	1-85 (Meeting held Haryana Bhawan, W Delhi)	5 <b>5</b> (	i) Oral examination of the Special Repre- sentative of Haryana Bhawan and the representative of the-Hospitality Organisation in respect of arrears due from M.L.As, M.Ps, Ex-M.L.As and Ex-M.Ps on account of their stay in Haryana Bhawan, New Delhi,
		(ii	). The matter regarding extension of Haryana Bhawan building was discussed with special Representative, Govt. of Haryana, Haryana Bhawan, New Delhi and the Chief Engi- neer, P.W.D., B & R, Haryana.
		ِرِّ (iii '	) Matter regarding the augmentation of telephone facilities in the Haryana Bhawan, New Delhi was also discussed.
بەل		(iv	) The matter regarding behaviour of staff posted at Haryana Bhawan with the Public representatives and others was also discussed by the - Committee.
1. 	· · ·	. (v	) The matter regarding allotment of 5 suites in Haryana Bhawan for the members of Haryana Assembly was discussed with the Special Representatives at length.
· .	· ·	(vi	) The matter regarding the facilities to the staff posted at Haryana Bhawan was also discussed with the Special Representative.
13. 15- at H	1-85 (Meeting held Iaryana Bhawan,	5 2	Papers/letters placed before the committee-
- Nev	v Delhi)	• • ``	) Letter dated 17-12-84 received from the S.E., Chandigarh Circle, Haryana P.W.D. B & R Branch, Chandigarh, regarding replacement of furnishing items in M.L.As Flats.
k Marina National Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marina Marin	,	(11	) The matter regarding provision of ceiling fans in 22 Nos M.L.As Flats and its cost estimate received from the Chief Engineer, U.T., Chandigarh, was discussed by the Committee.
1. 	·	(iii)	) Letter received from the Deputy Secretary (Political) considering some of the Prob- lems faced by the Haryana Govt. employee posted in Haryana Bhawan, New Delhi was discussed.
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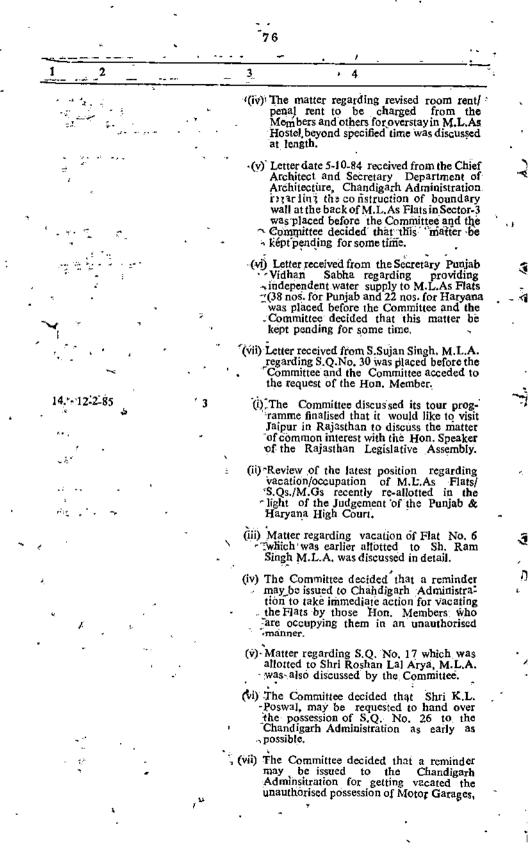
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	15.25-2-85	3 	<ul> <li>(viii) Letter dated 16-1-85 regarding replacement</li> <li>of furniture in the M.L.As Flats was placed before the Committee and the Committee decided to orally examine the Chief Secretary to Govf.; Haryana'after the Budget Session is over. the difference of the Director Torism &amp; Hospitality Organi-sgation Haryana expressing his 'inability' to attend the meeting 'was placed before the Committee.</li> </ul>
	•		(ii) Letter dated 18-2-85 from the Executive Engineer, Chandigarh Provincial No. 1, Haryana, Chandigarh Fregarding re- placement of furnishing items in M.L.As Flats-was-placed before the Committeer
	16. 1-3-85	2 · · · · 2	(i) Allotment of rooms to the Members in the M.L.As Hostel for occupation during the Budget Session, 1985.
	• •		(ii) Oral examination of the Director of the Hospitality - Department, Haryana regarding catering arrangements in the Vidhan Sabha, Secretariat Canteen and the Canteen in M.L.As. Hostel.
	-	•	(iii) The Committee visited the Haryana Vidhan Sabha canteen,
		`	(iv) The Committee visited the Vidhan. Sabha Chamber and was quite satisfied witht the arrangements of light made in the Chamber.
_	 	No. St. T.	(v) The Committee also visited the M.L.A. Hostel with a view to inspect the Boarding/Lodging arrangements for- the members during the Session of Haryana Vidhan Sabha.
	i ta	Mantinggadia	
	The means		and for want of quorum 84 and 6-11-84 were adjourned for want ader review.
	Proceedings A record	tof the proceeding	entra en la companya de la companya La companya de la comp
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### LIBRARY COMMITTEE

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#### Review-1984-85

The Committee consisting of six members was nominated by the Hon'ble Speaker on 29-4-1984. Shri Daya Nand Sharma, a member of the Committee was appointed as Chairman. Shri Mangal Sein resigned from the membership of the Committee on 25-5-1984 and Shri Manphool Singh was nominated on 1-6-1984 as a member of the Committee against the vacancy thus caused on the resignation of Shri Mangal Sein.

The Committee held 30 meetings. The names of the Members together with the number of meetings attended by each of them, are given in the following table :---

Sr. No.	Name of the Membe	TS .	No. of meetings attended
1. Shri D	Daya Nand Sharma		17
2. Shri A	mir Chand Makkar	•	15
3. Shri J	ogi Ram	, «	. 7
4. Shri l	Mange Ram		27
5. Shri I	Manphool Singh		• 26
6. Shri Ì	Nirmal Singh	- -	Nil

The Committee selected the publications on different subjects. The cost of the publications purchased during the year, including the cost of Newspapers/Magazines etc. amounted to Rs. 25,880.96. In addition, to Govt. of India's publications worth Rs. 4770/- were also purchased.

The Committee undertook a study tour to the State of Himachal Pradesh from 20th February, 1985 to 21st February, 1985 and visited the Library of the Himachal Pradesh Vidhan Sabha at Simla on 21st February, 1985 and held discussion with the Secretary, Himachal Pradesh Vidhan Sabha regarding matters concerning the Library.

#### Meeting held and Business transacted

Details regarding the dates of meeting held, number of Members present and business transacted in each meeting are given below :---

Sr. No.	Date	 Number o Members	of :	Business transacted
1,	25-8-84	 3 (1	i) The Se	cretary welcomed the Members Committee and explained to them
	• -		thescor	e and functions of the Committee,

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	Active and the second s	<u>.</u>			,	
	1 2		3		. 4	••
	•	÷	د	of boo. from a	Committee desired t ks on various subj Il the Members of E so that the same b brary.	ects be invited larvana Vidhan
٤	2, 20-6-84	•	2	(i) The Co the Lib	ommittee recommend grary.	led 4 books for
	······································	•	-	sive lis		ferent subjects
	3. 2-7-84	-	3	(i) The C for the	Committee recomme Library.	nded 11 books
7	· · · ·	<b>≜</b> S inte		(ii) The Ca study Pradesi	ommittee decided in tour of the State	o undertake a of Himachal
,	<b>4.</b> 11-7-84		3	The Com the Lib	mittee recommend	ed 4 books for
	5. 17-7-84		4	sellers	mmittee approved t for inviting the on the books.	he list of book- quotations for
		• •		(ii) The C for the	ommittee recomme Library,	nded 3 books
	6, 2-8-84	_	4	The Com the Lib	mittee recommende orary.	d 6 books for
	7, 13-8-84	•	* 3	The Co the Libr	mmittee recommend	ed 5 books for
	8. 23-8-84		3	The Comittee the Lobra	nittee recommended	3 books for
, <b>`</b> ?	9. 25-8-84	*	4	Metropoli	mittee visited the p itan Book Co., No 4 books to be p ry.	w Delhi and
, ,	10. 26-8-84	а Г.	ु <b>4</b> कर्षे •	Metropoli	ng was held at Har	ved from M/S New Delhi.
	11. 14-9-84	-	3	-	mmittee recommend	ed 3 books for
	د <del>د</del> ۰			study tom	mmittee decided t to the States o and Nagaland in 984.	f Meahalava
	12, 24-9-84			The Com inter-alia di hairs be got	mittee inspected the irected that reading the tradi	e Library and ng table and

1 0	<u> </u>
- 1 2 · .	3 4
13. 1-10-84	2 The Committee recommended 8 books for the Library.
14. 11-10-84	1 No business was transacted for want of quorum.
15. 23-10-84	4 The Committee decided to undertake a stud tour to the States of Meghalaya, Manipu and Nagaland in the month of November
ie , iui 16. 31-10-84	<ul><li>1984.</li><li>3 The Committee recommended 6 books for th Library.</li></ul>
17. 6-11-84	1 No business was transacted for want or quorum.
18. 12-11-84	2. The Committee passed a condolence resol tionon the brutal murder of Smt. Indi Gandi, Prime Minister of India on 31-10-198
19. 22-11-84	4 The Committee recommended 2 books for the Library.
20. 29-11-84	3 The Committee recommended 5 books f the Library.
21. 6-12-84	3 The Committee recommended 5 books f the Library.
22. 10-1-85	5' (i) The Committee recommended four ( books for the Library.
<b>.</b>	<ul> <li>(ii) The Committee desired to under-take study tour to the States of Meghalay Manipur and Nagaland with effect fro 29th January, 1985.</li> </ul>
23. 16-1-85	3 The Committee recommended six books t the Library.
24. 24-1-85	3 The Committee recommended seven boo for the Library.
25. 1-2-85	3 The Committee recommended seven boo for the Library.
26. 8-2-85	3 (i) The Committee recommended two boc for the Library.
	(ii) The Committee decided to visit Library of the Himachal Pradesh on 20 and 21st February, 1985.
27 19-2-85	4 The Committee recommended Service L Reporter Digest for the Library.
<b>28.</b> 20-2-85	<ol> <li>The Committee framed questionnaire to discussed with the Secretary, Himachal P desh Vidhan Sabha.</li> </ol>
29. 21-2-85	4 The Committee discussed matters of committee discussed matters of committee secretary, Himac Pradesh Vidhan Sabha regarding Library,
30. 1-3-85	3" The Committee recommended 3 books

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# **REVIEW OF THE COMMITTEF ON PETITIONS**

1. The Committee consisting, of five members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on 12th March, 1984 for the fifth session of the Sixth Vidhan Sabha (held in the month of March, 1984).

The names of the members of the Committee and the number of meetings attended by each one of them are given below :---

Sr. Name of the member No.	No. of meetings attended
1 Ch. Ved Pal, Deputy Speaker Ex-officio Chairma	1
2 Sh. Balvír Singh Grewal, MLA Member	$\tau^{\pm}$
3 Sh. Dharam Bir Gauba, MLA Member	2 '
4 Sh. Nirmal Singh, MLA Member	Nil
5 Sh. Roshan Lal Arya, MLA Member	3

#### Meetings held and Business transacted

. The dates of meetings, the number of members present and the business transacted at each meeting are given below :---

Sr. No.	Date of Meeting	Number of of Members Present	Business transacted
<b>1</b>	1	2	The Committee framed questionaire at Haryana Bhawan, New Delhi for discussion with the counterpart Committees of the Sikkim, Meghalaya and Nagaland Legislative Assem- blies during their four to those States from 12-5-84 to 24-5-84
2	15-5-84	2	Discussion - with the . Hon'ble Deputy Speaker of Sikkim Legislative Assembly at Gangtok.
3	' <sup>°</sup> 18-5-84	2	Discussion with the Hon'ble Speaker of Meghalaya Legislative Assembly at Shillong.
<b>4</b>	21-5-84	2	<sup>1</sup> Meeting with the Petitions' Committee of Nagaland Legislative Assembly at Kohima to discuss the scope and functions of their res- pective Committee in their State and matters of common interest.
5	24-5-84	- 3	Meeting at Haryana Bhawan, New Delhi to review the discussion held with the counter- part Committee of Nagaland Legislative Assem- bly, Hon'ble Deputy Speaker of Sikkim Legi- slative Assembly and Hon'ble Speaker of Meghalaya Legislative Assembly.
, <b>6</b> :,	18-6-84	SUT 3 .	n Discussion , regarding enlargement of scope and functions of the Committee.

<u></u>	<u> </u>		7				
-	~ 2	3		4		<u></u>	
7	20-7-84	3	Discussion and function	regarding enla s of the Comm	rgement - of	scope	
8	30-8-84	3.	1 The Com Committe	mittee finalised	the rules of I	etitions	
•	د		Ram Nar ment of	ation of respres ain of Fa-idaba enhanced con he Land Acquisi	d regarding neensation	non-pay-	

#### Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

<u> </u>	Place	<u> </u>	. <u> </u>		Date of meeting
No.	<u> </u>			<u> </u>	
1 New	Delhi (see Sr. No. 1)				12-5-84
2 Gang	tok (see Sr. No. 2)	1			. 15-5-85
3 Shillo	ng (see Sr. No. 3)				18-5-84
	na (see Sr. No. 4)		L		21-5-84
	Delhi (see Sr. No. 5)			-	24-5-84

Meeting s held at places other than Chandigarh

2. The Committee consisting of five members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on 3rd September, 1984 for the 6th Session of the Sixth Vidhan Sabha (held in the month of September, 1984)

The names of the members of the Committee and the number of meeting (s) attended by each one of them are given below :---

η <del>-</del>	Sr. No.		Name of the Member		No. of meetings attended	
· •	1	Ch.	Ved Pal, Deputy Speaker	Ex-officio Chairman	1	
			Balvir Singh Grewal, MLA		3	
			Dharam Bir Gauba, MLA	Member	Nil	
	4	Sh.	Nirmal Singh, MLA	Member	. Nil	
			Roshan Lal Arya, MLA	Member	2	

## Meetings held and Business transacted

The dates of meetings, the number of members present and the

business transacted at each meeting are given below :

Sr. No.	Date of Meeting	Number of Members Present	Business transacted
1	16-11-84	2	Discussion regarding enlargement of scope and functions of the Committee.
2 ,	11-1-85	2	Consideration of the question of comments asked for from Land Acquisition Officer in respect of representation of Shri Ram Narain,
3	12-2-85	2	Review of progress made in the matter of amendment of rules regarding the scope and functions of the Committee.

# Proceedings

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• A record of the proceedings of the meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

# RULES COMMITTEE

The Committee consisting of following eigh Vidhan Sabha, was nominated by the Speaker 1984 :	nt Members of the on the 29th April, 5
1. Sardar Tara Singh, Hon'ble Speaker	Ex-officio Chairman
2 Ch. Shamsher Singh Surjewala, Irrigation and Power Minister.	Member.
3 Shri Katar Singh Chhokar, Finance Minister.	Member.
@4 Shri Birender Singh, <sup>4</sup> Co-operation and Dairy Development Minister.	Member.
5. Shri Lachhman Singh, M.L.A.	Member.
6 Shri Balvir Singh Grewal, M.L.A.	Member.
7 Shri Kulbir Singh, M.L.A.	Member.
*8 Shri Kitab Singh, M.L.A.	Member.

\*Shri Kitab Singh, M.L.A. resigned from the membership of the Rules Committee with effect from 30th May, 1984 vide notification No. HVS-LA-100/84/91, dated the 1st June, 1984.

Shri Mangal Sein, M.L.A. was nominated as member of the said Committee with effect from the 11th September, 1984 vide notification No. HVS-LA-100/84/113, dated the 12th September, 1984 in the vacancy caused on the resignation of Shri Kitab Singh, M.L.A.

@Shri Birender Singh, M.L.A. on his being elected to the Lok Sabha resigned from the membership of the Haryan Vidhan Sabha with effect from the 1st January, 1985 vide notification No. HVS-LA-3/85/124, dated the 2nd January, 1985.

The Committee held no meeting during its term for the year 1984-85.

15244-H.V.S.-H.G.P., Chd-

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